The Karnataka Legislature Salaries, Pensions and Allowances Act, 1956

Act 2 of 1957

Keyword(s):
Chairman, Deputy Chairman, Government Chief Whip, Leader of the Opposition, Residence, Speaker, Deputy Speaker, Salary, Pension, Allowance

Amendments appended: 14 of 2001, 1 of 2004, 24 of 2005, 16 of 2009, 27 of 2009, 6 of 2011, 32 of 2011, 22 of 2012, 7 of 2013, 8 of 2013, 8 of 2014, 18 of 2015, 24 of 2020, 10 of 2022, 25 of 2025

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THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES ACT, 1956.

ARRANGEMENT OF SECTIONS.

Statement o Objects and Reasons

Sections :

1. Short title and commencement.
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4. Residences of Chairman and Speaker.
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10F. Omitted

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10K. Omitted

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13A. Grant of advances for the purchase of Motor Cars, Motor cycles.
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13C. Establishment of Benevelent Fund.
14. Saving.
15. Power to make rules.
16. Repeal of Mysore Ordinance No. 3 of 1956 and savings.

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STATEMENT OF OBJECTS AND REASONS

I

Act 2 of 1957.— Not available

II

Amending Act 17 of 1957.— Not available

III

Amending Act 27 of 1957.—It is considered necessary to provide free furnished accommodation to mofussil members of the Legislature and to pay a sum of rupees sixteen as daily allowance to both local and mofussil members. It is also considered necessary to provide accommodation to mofussil members at half the rates usually charged in Government Guest Houses when they come to Bangalore on work other than during the period of meetings of the Legislature or Committees thereof. Hence this Bill.

(Notification No. 11875 - LA, dated 12-9-1957. Obtained from the file LAW 36 LGN 57.)

IV

Amending Act 12 of 1959.— Section 8 of the Mysore Legislature Salaries Act, 1956, regulates the travelling and daily allowances payable to the Chairman and the Speaker for journeys within and outside the State. The rates fixed for journeys outside the State are also applicable in respect of journeys whether inside or outside India. As these rates are not sufficient for journeys outside India, it is considered necessary to specify the rates of allowances payable for such journeys. Hence this Bill.

V

Amending Act 10 of 1960.—At present the salary of the Deputy Chairman and the Deputy Speaker is three hundred and fifty rupees per mensem whereas the salary of a Deputy minister is six hundred rupees per mensem. It is considered that the salary of the Deputy Chairman and the Deputy Speaker should be the same as that of a Deputy Minister. Section 10 of the Mysore Legislature Salaries Act, 1956, is therefore proposed to be amended.

The Accountant General has suggested amendment of the Act, to make it clear that a member of one House when elected or nominated as a member of the other House will not be entitled to salary as a member of both the Houses, and the substitute references to annas by references to naye paise. The Legislature Assembly adopted a resolution on the 24th December 1959, recommending legislation being undertaken to increase the monthly salary of the members of the Legislature by one hundred rupees. Sections 11 and 12 of the Act are therefore proposed to be amended. Opportunity has been taken to make provision in clause 6 to enable payment of salary and allowances to members of the legislative Council elected to the Assembly in the last general elections, during the

period they attended meetings of the Council and performed the functions of members of the Council.

(Notification No. L A 138, dated 4th April 1960. Obtained from the file LAW 37 LGN 60.)

VI

Amending Act 8 of 1967.—The Salaries and Allowances payable to the Chairman and Deputy Chairman of the Mysore Legislative Council and the Speaker and Deputy Speaker of the Mysore Legislative Assembly and to the Members of the State Legislature are all fixed several years ago. Having regard to the present cost of living, it is necessary to increase the same.

Hence this Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A, dated 31st July 1967, as No. 101, p. 5.)

VII

Amending Act 18 of 1968.—Whenever there is a vacancy in the office of the Chairman or of the Speaker, a Member of the Legislative Council or the Legislative Assembly who performs the duties of the Chairman or the Speaker is being paid salary and allowances of the Chairman or the Speaker, as the definitions of "Chairman" and "Speaker" include a member performing the duties of the Chairman or the Speaker. Some doubt has arisen as to the admissibility of the salary and allowances of the Chairman or the Speaker to such a member under the provisions of the Mysore Legislature Salaries Act, 1956, as it stands. The Deputy Chairman or the Deputy Speaker performs the duties of the office of the Chairman or the Speaker when the office of the Chairman or Speaker is vacant. But he is not entitled to the salary and allowances of the Chairman or Speaker. A specific provision is considered necessary for payment of salary and conveyance allowance and provision of a conveyance to the Deputy Chairman, Deputy Speaker or any Member performing the duties of the Chairman or Speaker.

2. The sumptuary allowances now provided to the Chairman and the Speaker were found inadequate and therefore provision is made to raise them to three thousand and five hundred rupees and six thousand and five hundred rupees respectively.

3. As it was considered more appropriate to have specific statutory provisions for payment of insurance premia for insurance against accidents during air journeys, necessary provision has been made.

4. Opportunity has been taken to make necessary statutory provisions in respect of the facility of free cars provided to the Chairman, Deputy Chairman, Speaker and the Deputy Speaker during their stay at Delhi, the payment of petrol charges for return of the motor car to Bangalore, when the Chairman or Speaker on tour undertakes further journey either by train or by air, and the determination of rent payable by Members for accommodation at Mysore Bhavan in New Delhi.

5. Facilities such as free furnished residence in Bangalore City, or house rent allowance, telephone at residence and allowance towards secretariat staff and office expenses are also proposed to be provided to the Leader of the Opposition in the Legislative Assembly.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A, dated 26th August 1968, as No. 705, p. 7-8.)

VIII

Amending Act 15 of 1969.—In respect of tours outside India by the Chairman or the Speaker it is considered appropriate to provide for payment of travelling and daily allowances at the same rates as are applicable to Ministers under the Mysore Ministers Salaries and Allowances Act, 1956.

Hence this Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A, dated 26th August 1969, as No. 420, p. 3.)

IX

Amending Act 19 of 1974.—The salary and allowances of the Chairman, Speaker, Deputy Chairman and Deputy Speaker and the members of the Legislature have been fixed long time back. It is considered necessary in the present context to revise the salary payable to the Deputy Chairman and Deputy Speaker and the allowances payable to the Chairman. Speaker, Deputy Chairman, Deputy Speaker and the members of the Legislature. Hence the Bill.

(Obtained from LA Bill No. 23 of 1974. File No. LAW 11 LGN 74.)

X

Amending Act 3 of 1975.—It was considered necessary to provide each to the Deputy Chairman and the Deputy Speaker a furnished residence and a motor car. As neither House of the Legislature was in session, an

Ordinance for the purpose was promulgated. The Bill seeks to replace the Ordinance.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A dated 10th February 1975, as No. 273, p. 4.)

XI

Amending Act 13 of 1976.—At present section 12(*f*) does not provide for the payment of charges incurred by a Chairman of the committee towards transportation when he attends the conferences of the Chairman of the respective committees. It was considered necessary to provide for the payment of transportation charges to the extent specified in the rules. As the State Legislature was not in session the Karnataka Legislature Salaries (Amendment) Ordinance, 1976 was issued. Accordingly provision is made for payment to the extent specified in the rules, charges towards transportation.

The Bill seeks to replace the Ordinance.

(Published in the Karnataka Gazette, Part IV-2A, Dated 5th February 1976, p. 114-115.)

XII

Amending Act 49 of 1976.—The cost of travelling outside India as also the cost of living in the Capitals and country-side of foreign countries has considerably increased in recent years. The scale of T.A. at one and one-fifth times the single fare of the Class now admissible to the Chairman and the Speaker, for journeys by air, train or sea and daily allowance at Rs. 100 per day for the days of journeys and for the days of halt, at any place and even the provision of Rs. 150 of daily allowance to be authorised under special circumstances has been found to be inadequate. Since the actual expenditure varies from country to country, depending on the cost of living and travel obtaining there, it is considered necessary to amend the Act.

Hence this Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A, Dated 24th May 1976, as No. 2814, p. 3.)

XIII

Amending Act 72 of 1976.—It was considered necessary to provide certain facilities like salary, residence, conveyance, stenographer and peon

to the Leader of the Opposition in the Legislative Assembly as also to the Government Chief Whip in the Legislative Assembly.

Members of the Committees of Legislature are undertaking journeys outside the State in India. As there was no provision in the Act for payment of travelling allowance and daily allowance for such journeys, it was considered necessary to make suitable provision in the Act.

It was also considered necessary to make provision in the Act for payment of actual hire charges for motor car hired by the Presiding Officers and Deputy Presiding Officers while touring outside the State in India.

For such of the members of the Legislature who cannot be provided with free accommodation during the meetings of the Legislature, it was considered necessary to provide for payment of Rs. 15 per day. As some of the members are taking medical treatment outside the Government hospitals provision for reimbursement of the expenditure incurred was considered necessary.

As the Legislative Assembly was not in session and only the Legislative Council was in session the Karnataka Legislature Salaries (Third Amendment) Ordinance, 1976 was promulgated making provision for the purpose.

It is proposed to replace the Ordinance.

Hence the Bill.

In the Bill additional provision is made for payment of salary, allowances, etc., to the Leader of the Opposition and Government Chief Whip in the Legislative Council also. Certain other amendments of a clarificatory nature are also proposed to make the position clear regarding tours undertaken by the Committees of the Legislature.

(Obtained from LA Bill No. 67 of 1976. File LAW 68 LGN 76.)

XIV

Amending Act 31 of 1978.—It is considered necessary to increase the salary of the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips and also of the members of the Legislature. It is also considered necessary to provide certain additional facilities like free railway pass, telephone, to the members of the Legislature. It is also considered necessary to—

(i) provide pension to the members of the Legislature;

(ii) enhance the daily allowance from Rs. 31 to Rs. 51;

(iii) provide for the telephone, postal and other contingency allowance of Rs. 300 p.m.;

(iv) free travel by bus within the S tate to the spouse of the members; and

(v) increase the rate of travelling allowance to the Presiding Officers and Leaders of the Opposition and Government Chief Whips.

Hence this Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 14th August 1978, as No. 1153, p. 11.)

XV

Amending Act 5 of 1979.—It was considered necessary—

(i) to give effect to the provisions of the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 1978 in so far as it related to the increase in conveyance allowance payable to the Presiding Officers, Deputy Presiding Officers, Leaders of Opposition and the Government Chief Whips from the date the Act was published in the Gazette;

(ii) to reduce the rates of mileage allowance to 0-75 paise per Kilometer;

(iii) that specific provisions should be made in the Act empowering the Government to prescribe by rules, the maximum plinth area of the residential buildings to be provided to the Presiding Officers, Deputy Presiding Officers, Leaders of Opposition and Government Chief Whips and also the scale on which such buildings should be furnished.

(iv) to provide for payment of pension to the family of a deceased member only for the remaining period for which such member but for his death would have continued as member.

As the Karnataka Legislature Assembly was not in session, the Karnataka Legislature Salaries, Pensions and Allowances (Second Amendment) Ordinance, 1978 was promulgated for the aforesaid purposes.

The Bill seeks to replace the Ordinance.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 24th January 1979, as No. 83, p. 5-6.)

XVI

Amending Act 31 of 1979.—In the Central Budget, in March, this year, there was an increase in the petrol and oil rates. Added to this OPEC also announced increase in the oil prices, which had its impact in the petrol and oil rates in the country. As a result, the rates of petrol has been on the

increase from the last few months. Hence, it is considered necessary to increase the kilometerage allowance from 75 paise to one rupee to cope with the enhanced rates of oil and petrol. It is also considered necessary to provide for grant of advance to the Chairman, the Deputy Chairman, the Speaker, the Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips for purchase, repair or construction of residential houses.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 24th September 1979, as No. 954, p. 3.)

XVII

Amending Act 26 of 1981.—Representation have been received from the members of the Legislature to the effect that—

(i) members may be issued railway coupons of the value of Rs. 2,000/- on the pattern existing in Tamil Nadu instead of the present facility of allowing a member and a member of his family to travel by first class by any railway in India for a distance of ten thousand kilo meters;

(ii) each member be permitted make 2,000 free local calls per year;

(iii) the road mileage for road journey be increased from 0.75 paise per kilo meter to Rs. 1.25 per kilo meter;

(iv) the room rent payable for the accommodation given to the members in the Legislator's Home with effect from 1-1-1980 be reduced from Rs. 5/- per day to Rs. 2/- per day.

2. It is considered necessary to implement the above demands except in respect of telephone calls. Instead of allowing 2,000 free calls, it is considered necessary to enhance the allowance paid to the members towards meeting the expenditure on telephone calls, postal charges and other contingencies from Rs. 300-00 to Rs. 400-00 per month. It is also considered necessary to increase Conveyance Allowance and road mileage to the Chairman, Speaker, Deputy Chairman, Deputy Speaker, Leader of the Opposition and Chief Whip to Rs. 950/- per month and Rs. 1-50 per kilo meter respectively in view of the raising cost of petrol etc.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 28th March 1981, as No. 211, p. 5.)

XVIII

Amending Act 21 of 1982.—Several representations have been received from the sitting as well as former members of the Legislature for liberalising the Pensions Scheme. A Committee was constituted to consider the representations in this behalf and to submit a report to Government. The Committee has recommended that the pension should be given irrespective of the actual period of service to—

(1) persons who were members of the first Legislative Council and whose terms were terminated by lots; and

(2) persons who are declared elected by Court in election petitions and are not able to serve as members during the pendency to the election petitions; and

(3) persons who are declared as elected in bye-elections and are not able to serve the full term of five years.

Hence this Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 27th March 1982, as No. 227, p. 3.)

XIX

Amending Act 22 of 1984.—Considering the repeated representations by the members of the Constituent Assembly, Mysore Representative Assembly and members of Legislatures of former provinces or Indian States and the service done by those persons, it is considered necessary to give pension to the following,—

(i) Members of Constituent Assembly;

(ii) Members of Mysore Representative Assembly;

(iii) Members of Assemblies and Councils of former provinces and Indian States which are now part of Karnataka.

However, it is limited to those who represented or permanently resided during their membership in any area which now forms part of Karnataka.

Pension is now payable to persons elected in bye-elections. It is proposed to extend the benefit to persons who were nominated in the middle of the term.

Pensioners who are receiving other pension are not entitled to get pension under the Act if their other pension is more than the pension to which they are entitled to under this Act. It is proposed to enhance the upper limit to one thousand rupees thereby enabling persons receiving other

pension to get pension under the Act provided the total amount does not exceed one thousand rupees.

Members are now entitled to free furnished accommodation at Bangalore when their presence is necessary at Bangalore in connection with their official work. When sufficient accommodation was not available in Legislator's Home, a provision was made that if accommodation is not provided or availed, members are entitled to certain allowances. Now that sufficient accommodation is available the members are being required to avail the accommodation facility by omitting the provision to pay allowances where it is not availed.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 9th February 1984, as No. 113, p. 4.)

XX

Amending Act 14 of 1985.—Article 187 of the Constitution of India envisages a separate Secretariat for the State Legislature. Taking into account the demand made in both the Houses of the State Legislature, the Government decided to accord independent status to the Legislature Secretariat.

Section 15 of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956, vests with the Government, the power to make rules for carrying out the purposes of the said Act.

After grant of independent status to the Karnataka State Legislature, it is considered necessary to vest with the Special Board, the power to make rules for carrying out the purposes of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956, which hitherto vested with the Government.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 25th March 1985, as No. 162, p. 4.)

XXI

Amending Act 24 of 1985.—The pension that a person who has served as a member of the Constituent Assembly, the Mysore Representative Assembly or the Mysore Legislative Assembly or Legislative Council, under clause (*b*) of sub-section (1) of section 11A of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956, entitled to, is irrespective of

the period of service rendered in those capacities. It is considered necessary that the service rendered as a member of the Constituent Assembly etc., may be treated as equal to one term of service as Member of Legislative Assembly or Member of Legislative Council, for the purpose of payment of pension under the said Act and the total pension payable to a person who has served in both the capacities be limited to Rs. 500 per mensem.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 26th July 1985, as No. 401, p. 3.)

XXII

Amending Act 38 of 1985.—Every legislator is entitled for an allowance of Rs. 550 p.m. towards the expenditure incurred by him on Telephone calls and Postal Charges and other contingencies in the discharge of his duties as a member. This quantum of Rs. 550 has been fixed with effect from 9th April 1981. Since then there has been considerable increase in the postal and telephone tariffs and also an increase in the responsibility shouldered by the Legislators in the developmental activities. In the circumstances, it is considered necessary to enhance the quantum of monthly allowance towards the telephone calls, postal charges and other contingencies to Rs. 1,000 p.m.

Provision is also made to grant advances to members for purchase of Motor cars or Motor cycles.

This opportunity is also being utilised to provide a statutory power to recover dues from Legislators, Ex-Legislators out of the salary/pension payable to them and in the absence of the aforesaid option to recover it as arrear of land revenue, to enable the Karnataka Legislature Secretarial to recover the amounts due without resorting to civil litigation.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 5th September 1985, as No. 465, p. 3.)

XXIII

Amending Act 16 of 1987.— (As appended to at the time of introduction of the Bill)

In pursuance of the assurance given by the Hon'ble Chief Minister on the floor of the Houses, it is proposed to amend the Karnataka Legislature Salaries, pension and Allowances Act, 1956 to provide for the following:-

For Members -

(a) salary to be raised from Rs. 700 to Rs. 1,000.

(b) Allowances for meeting the expenditure towards telephone calls, postal charges, etc., to be increased from Rs. 1,300 to Rs. 2,000.

(c) railway coupons for travel to be increased from Rs. 2,000 to Rs Rs. 5,000 per annum.

(d) mileage allowances to be increased from Rs. 1-25 per km. to Rs. 2-50 per km.

(e) daily allowances to be raised from Rs. 51 to Rs. 75.

(f) to remove the maximum limits on pension of Rs. 1,000 and for the payment of pension of Rs. 750 for Members who have served for not less than fifteen years as Members.

For Presiding Officer, Leaders of Opposition and Government Chief Whips:-

(a) conveyance allowance to be raised to Rs. 2,000 p.m.

(b) mileage allowances to be raised from Rs. 1-50 per k.m. to Rs. 2-50 per k.m.

(c) daily allowance inside the State to be raised to Rs. 100 and outside the State to Rs. 150.

(d) meeting the travel and other expenses for tour outside the country to be on par with a Minister of the State Government.

(e) sumptuary allowance to the Speaker to be raised from Rs. 10,000 to Rs. 15,000 and for the Chairman from Rs. 6,000 to rs. 10,000 and for Leaders of Opposition to Rs. 5,000 and for the Deputy Speaker, Deputy Chairman and Government Chief Whip, to Rs. 4,000.

(f) to raise the House rent Allowance in respect of Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip from Rs. 500 to Rs. 1,000 if they reside in their own houses.

(g) Salaries of the Chairman, Speaker and the Leader of the Opposition to be raised to Rs. 2,500 p.m. and those of the Deputy Chairman, deputy Speaker, Government Chief Whip to Rs. 2,250 p.m.

Some consequential amendments are also made

Hence the Bill.

(Obtained from L.A. Bill No. 32 of 1987)

XXIV

Amending Act 9 of 1988.—Clause (*a*) of sub-section (1) of section 11A of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956

provides for payment of a maximum pension of Rs. 500 per month to a member who has served for not less than ten years as a member.

Clause (*b*) of the said sub-section provided for payment of a pension of Rs. 300 per month to persons who had served as members of,—

(*a*) the Constituent Assembly;

(*b*) the Mysore Representative Assembly;

(*c*) the Mysore Legislative Assembly;

(*d*) the Legislative Assembly or the Legislative Council of any State (including an Indian State) or Province, which or any area of which now forms part of the State of Karnataka.

Sub-section (1A) of section 11A provided that the aggregate of the pension payable to a person under clauses (*a*) and (*b*) of sub-section (1) shall not exceed Rs. 500 per month.

By amendment Act, 16 of 1987, sub-section (1) of section 11A was amended providing for the payment of pension of Rs. 750 per month to members of Legislature who have served as such for not less than fifteen years.

In view of this amendment, sub-section (1A) also required to be amended increasing the aggregate pension payable to a person under clause (*a*) and (*b*) of sub-section (1) to Rs. 750 per month. By oversight this consequential amendment to sub-section (1A) was not effected. It is now proposed to do so.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 23rd January 1988, as No. 52, p. 3.)

XXV

Amending Act 5 of 1991.—On the recommendation of the Committee constituted to consider enhancement of salary and allowances and other benefits to the Members of the Legislature and Parliamentary functionaries, following amendments are proposed to the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

For Former Members.—

1. Pension is increased to rupees 1000/- per month for one term and for every subsequent year rupees 50/- per month per year subject to maximum of rupees 1500/- per month.

2. Free non-transferable bus passes are provided subject to certain limitations.
3. Medical facilities are also made free subject to certain restrictions.
4. Family pension is increased to rupees 500/- per month.

For Members.—

5. Allowances payable on telephone call, postal charges, consolidated allowances, salary to personal assistant raised from rupees 2000/- to rupees 3500/-, in addition to salary of rupees 1000/- per month.
6. Travelling allowance is provided at the rate of rupees 2/- per k.m. irrespective of mode of journey for attending the meetings.
7. Daily allowance is increased to rupees 100/- within the State and rupees 250/- outside the State within India.
8. Free non-transferable bus passes are provided subject to certain limitations.
9. Air and rail journey are reimbursed subject to the maximum of rupees ten thousand in a financial year.

For Parliamentary Functionaries:

10. Sumptuary allowances are increased by hundred percent.
11. House Rent allowance in lieu of furnished residence increased to Rupees 5,000/-.
12. Cost equal to three hundred litres of petrol per mensum, in lieu of conveyance allowance of rupees two thousand.
13. Daily allowance on tour outside Karnataka increased to rupees two hundred and fifty per day.

Certain other consequential amendments are also made.

Hence the Bill.

(Obtained from LA Bill No. 31 of 1990. File LAW 50 LGN 90.)

XXVI

Amending Act 16 of 1992.—Clause (*ccc*) of Section 12 of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956, provides for re-imbursement of air, or rail fare paid for the journey performed, subject to the maximum limit of Rupees ten thousand. In order to avoid inconvenience it is considered necessary to amend the said provision for payment of rupees ten thousand in two equal installments.

It is also considered necessary to establish a benevolent fund for the benefit or for the welfare of the persons who are entitled to pension under Section 11-A, family of persons who die while serving as Members of the Legislative Assembly or the Legislative Council and family of persons referred to above after their demise. It is therefore, proposed to amend the Act, suitably providing for the establishment of the said Fund and for other consequential matters.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary), Part IV-2A Dated 26th March 1992, as No. 175, p. 572.)

XXVII

Amending Act 5 of 1994.—It is considered necessary to enhance the salaries and other allowances payable to the Members of the Karnataka Legislature, Presiding Officers and Parliamentary Functionaries of the Legislature, by amending the Karnataka Legislature salaries, Pensions and Allowances Act, 1956.

Hence the Bill.

(Obtained from LA Bill 37 of 1993. File No. LAW 56 LGN 93.)

XXVIII

Amending Act 11 of 1995.—Clause (*ccc*) of section 12 of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956, provides that every member and his companion shall be provided with one free non transferable pass to travel by the Karnataka Road Transport Corporation Transport Services in outside the State of Karnataka also.

Hence the Bill.

(Obtained from LA Bill No. 13 of 1995. File LAW 19 LGN 95.)

XXIX

Amending Act 4 of 1997.—It was considered necessary to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 to enable the former members to travel in the Karnataka State Road Transport Corporation buses any number of times within the State instead of twelve times in a year.

This Bill seeks to replace the Karnataka Legislature Salaries Pensions and Allowances (Amendment) Ordinance 1996 (Karnataka Ordinance 4 of 1996) promulgated for the purpose.

Hence the Bill.

(Vide Notification No. LGA/BLA/29/1997, dated 19-2-1997. Published in the Karnataka Gazette (Extraordinary), Pat IV-2A, dated 19-2-1997, as No. 229, p. 3.)

XXX

Amending Act 19 of 1997.—It is considered necessary to enhance the salaries and allowances of the Parliamentary functionaries and the Legislators and certain other benefits as well as enhance the pension payable to the Former Legislators by amending the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Hence the Bill.

(Obtained from LA Bill No. 37 of 1997. File DPAL 52 SHASANA 97.)

XXXI

Amending Act 30 of 1998.—In view of bifurcation of Karnataka Legislature as Legislative Assembly Secretariat and Council Secretariat, it is considered necessary to amend the section 13C of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956, to establish separate Bonevolent Fund Authority for each Secretariat.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary), PART IV—2A No. 1207, dated 10-11-1998 at p. 3.)

XXXII

Amending Act 14 of 2001.- It is considered necessary to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), to provide for:-

(a) grant of Constituency Travelling Allowance of rupees ten thousand per annum in lieu of the Karnataka State Road Transport Corporation bus passes to them; and

(b) enhancement of payment towards meeting the expenditure on telephone calles from rupees five thousand per month to six thousand five hundred rupees per month and to cancel the existing system of re-imbursement of 3000 local call charges once in two months (as per O.M. No. Adm-1/73/LG/98 dated 31.12.1998).

Hence the bill

(Obtained from L.A.Bill No. 43 of 2000 file No. DPAL 57 SHASHANA 2000.)

XXXIII

Amending Act 1 of 2004.- It is considered necessary to amend the Karnataka Legislature Salaries Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) to provide for,-

(a) Grant of Constituency Travelling Allowance of rupees ten thousand per annum in lieu of the Karnataka State Road Transport Corporation bus passes to them; and

(b) enhancement of payment towards meeting the expenditure on telephone calls from rupees five thousand per month to six thousand five hundred rupees per month and to cancel the existing system of re-imbursement of 3000 local call charges once in two months, (as per O.M. No. Adm-1/73/LG/98, dated: 31.12.1998).

Hence the Bill.

(LA BILL No. 30 OF 2002)

XXXIV

Amending Act 24 of 2005.- The salary and allowances of legislatures were last revised in the year 2000, after which there has been considerable rise in the living costs and relative depreciations of money value.

Therefore, it is considered necessary to enhance the salaries and allowances of the parliamentary functionaries and the legislators and certain other benefits including the pensions payable to the former legislators by amending the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Hence the Bill.

(LA BILL No. 19 OF 2005)

1[KARNATAKA]1 ACT 2 OF 1957

(*First published in the* [1][Karnataka Gazette][1] *on the Twenty-fourth day of January, 1957.*)

THE 1[KARNATAKA LEGISLATURE][1] SALARIES, [2][PENSIONS AND ALLOWANCES][2] ACT, 1956.

(Received the assent of the Governor on the Fifteenth day of January, 1957.)

(As amended by Karnataka Acts, 17 of 1957, 27 of 1957, 12 of 1959, 10 of 1960, 8 of 1967, 18 of 1968, 15 of 1969, 19 of 1974, 3 of 1975, 13 of 1976, 49 of 1976, 72 of 1976, 31 of 1978, 5 of 1979, 31 of 1979, 26 of 1981, 21 of 1982, 22 of 1984, 14 of 1985, 24 of 1985, 38 of 1985, 16 of 1987, 9 of 1988, 5 of 1991, 16 of 1992, 5 of 1994, 11 of 1995, 4 of 1997, 19 of 1997, 30 of 1998, 14 of 2001, 1 of 2004 and 24 of 2005.)

An Act to provide for the [3][salaries, pensions and allowances][3] of the Chairman and the Deputy Chairman, the Speaker and the Deputy Speaker [4][, the Leaders of the Opposition and Government Chief Whips][4] and the Members of the Legislative Assembly and the Legislative Council.

WHEREAS it is expedient to provide for the [3][salaries, pensions and allowances][3] of the Chairman and the Deputy Chairman, the Speaker and the Deputy Speaker, [4][the Leaders of the Opposition, the Government Chief Whips][4] and the Members of the Legislative Assembly and the Legislative Council of the [1][State of Karnataka][1] and certain other matters;

BE it enacted by the [1][Karnataka State][1] Legislature in the Seventh Year of the Republic of India as follows:—

1. Adapted by the Karnataka Adaptations of Laws Order, w.e.f. 1.11.1973
2. Substituted by Act 5 of 1979 w.e.f. 27.12.1978
3. Substituted by Act 31 of 1978 w.e.f. 26.12.1978
4. Inserted by Act 72 of 1976 w.e.f. 19.7.1976

1. Short title and commencement.- (1) This Act may be called the [1][Karnataka Legislature][1] Salaries [2][Pensions and Allowances][2] Act, 1956.

(2) It shall be deemed to have come into force on the first day of November 1956.

1. Adapted by the Karnataka Adaptations of Laws Order, w.e.f. 1.11.1973
2. Substituted by Act 5 of 1979 w.e.f. 27.12.1978

2. Definitions.- In this Act, unless the context otherwise requires,—

(a) 'Chairman' means the Chairman of the Legislative Council [1][x x x][1];

1. Omitted by Act 18 of 1968 w.e.f. 24.10.1968

(b) 'Deputy Chairman' means the Deputy Chairman of the Legislative Council;

[1][(bb) 'Government Chief Whip' means a member of the Legislative Assembly or the Legislative Council designated by the Chief Minister as the Government Chief Whip in the Legislative Assembly or the Legislative Council;][1]

1. Inserted by Act 72 of 1976 w.e.f. 19.7.1976

(c) 'highest class' in relation to journeys by train includes air-conditioned accommodation available in the train;

[1][(cc) 'Leader of the Opposition' means the member of the Legislative Assembly or the Legislative Council who is for the time being recognised as the Leader of the Opposition by the Speaker or the Chairman as the case may be;][1]

1. Inserted by Act 72 of 1976 w.e.f. 19.7.1976

(d) 'prescribed' means prescribed by rules made under this Act;

(e) 'residence' includes staff quarters and buildings appurtenant thereto and the gardens thereof;

(f) 'Speaker' means the Speaker of the Legislative Assembly [1][x x x][1];

1. Omitted by Act 18 of 1968 w.e.f. 24.10.1968

(g) 'Deputy Speaker' means the Deputy Speaker of the Legislative Assembly.

3. Salaries and sumptuary allowances of Chairman and Speaker.- (1) There shall be paid to the Chairman a salary of [1][twelve thousand rupees][1] per mensem and a sumptuary allowance of [1][seventy five thousand rupees][1] per annum.

1. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

(2) There shall be paid to the Speaker a salary of [1][six thousand rupees][1] per mensem and a sumptuary allowance of [1][seventy five thousand rupees][1] per annum.

1. Substituted by Act 14 of 2001 w.e.f. 1.12.2000.

4. Residences of [6][Chairman, Speaker etc.,][6] .- (1) The [6][Chairman,. Speaker, Deputy Chairman, Deputy Speaker, Leader of Opposition and Government Chief Whip][6] each shall be entitled [1][x x x][1] to the use of a furnished residence in the City of Bangalore [2][within thirty kilometres from the limits of the City of Bangalore][2]throughout his term of office and for a period of [3][sixty days][3] immediately thereafter, or, in lieu of such furnished

residence, to a house rent allowance at the rate of [4][twenty thousand rupees][4] per mensem. [5][The residence provided under this sub-section shall be furnished on such scales and the plinth area thereof shall not exceed such limits, as may be prescribed.][5]

1. Omitted by Act 31 of 1978 w.e.f. 23.3.1972
2 Inserted by Act 5 of 1994 w.e.f. 1.9.1993.
3. Substituted by Act 31 of 1978 w.e.f. 23.3.1972
4. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.
5. Substituted by Act 5 of 1979 w.e.f. 27.12.1978
6. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

(2) In a residence used by the Chairman or the Speaker, who is entitled to a house rent allowance in lieu of furnished residence, three rooms shall be furnished by the State Government on such scales as may be prescribed, to be used for official purposes. [1][He shall be entitled for an allowance of five thousand rupees per month for maintenance and upkeep of the residence and for layout and maintenance of gardens included in such residence.][1]

1. Inserted by Act 5 of 1994 w.e.f. 1.9.1993.

5. Conveyances of the Chairman and the Speaker.- (1) The State Government may provide a suitable motor car each for the use of the Chairman and the Speaker.

(2) There shall be paid to the Chairman and the Speaker each a conveyance allowance [1][equal to the cost of [2][five hundred litres of petrol][2]][1] per mensem.

1. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.
2. Substituted by Act 5 of 1994 w.e.f. 1.9.1993

6. Charges payable by the Chairman and the Speaker and the Government.- (1) The Chairman and the Speaker shall, in respect of their respective residences and the motor cars allotted for their use under sub-section (1) of section 4 and section 5, be liable to pay the following charges, namely:—

[1][(*a*) cost of petrol required for their respective motor cars in excess of the cost of [2][five hundred litres of petrol][2] paid by the Government; and][1]

1. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.
2. Substituted by Act 5 of 1994 w.e.f. 1.9.1993

[1][(*b*) the first two hundred rupees of the aggregate monthly charges for the consumption of electricity and water in the residence.][1]

1. Substituted by Act 31 of 1978 w.e.f. 23.3.1972.

(2) All other charges for the maintenance and upkeep of the residence provided under sub-section (1) of section 4 and the motor car provided under section 5 including the cost of repairs thereof, the salaries and allowances of the drivers and cleaners of such motor cars, rates and taxes, and all expenditure for the layout and the maintenance of the gardens included in such residences, shall be borne by the State Government.

7. Travelling Allowances of the Chairman and the Speaker on assuming or relinquishing office.- The Chairman and the Speaker shall,—

(*a*) for the journey in respect of assuming office, to the City of Bangalore, from his usual place of residence in the State, if it is outside the City, and

(*b*) for the journey in respect of relinquishing office, from the City of Bangalore to his usual place of residence in the State before he assumed office, if such place is outside the City,

be entitled to travelling allowance for himself and the members of his family and for the transport of his personal effects at the rates hereinafter specified, namely:—

(i) the actual charges incurred by the Chairman or the Speaker for himself and the members of his family, whether the journey is made by train or by road or both;

(ii) the actual charges incurred for the transport of the personal effects whether by road or by rail: provided that if a railway wagon is reserved for such transport, the charges for such wagon.

***Explanation*.—**For the purpose of this section, member of the family means the husband, wife, son, daughter, father, mother, brother or sister, if wholly dependent on and residing with the Chairman or the Speaker, as the case may be.

8. Travelling and other allowances of the Chairman, the Deputy Chairman, the Speaker and the [1][Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips][1] on tours.- (1) The Chairman, the Deputy Chairman, the Speaker and the [1][Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips][1] shall be

entitled while touring on duty connected with their offices to travelling and daily or other allowances at the rates and upon the conditions specified in this section.

1. Substituted by Act 31 of 1978 w.e.f. 26.12.1978.

(2) [1][While touring inside India][1]the Chairman, the Deputy Chairman, the Speaker and the [2][Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips][2] shall be entitled,—

1. Substituted by Act 12 f 1959 w.e.f. 1.4.1959.
2. Substituted by Act 31 of 1978 w.e.f. 26.12.1978

(*a*) for journeys by train to [1][two times][1] the single fare of the highest class available in the train:

1. Substituted by Act 19 of 1974 w.e.f. 27.5.1974.

Provided that if the [1][Chairman, the Deputy Chairman, the Speaker or the [2][Deputy Speaker][1], the Leaders of Opposition and the Government Chief Whips][2] reserves a compartment for the journey, the charges for such compartment shall be borne by the State Government:

1. Substituted by Act 3 of 1975 w.e.f. 14.10.1974.
2. Substituted by Act 31 of 1978 w.e.f. 26.12.1978.

Provided further that if any person in addition to the [1][Chariman, the Deputy Chairman, the Speaker or the [2][Deputy Speaker][1], the Leader of the Opposition and the Government Chief Whips][2] travels in the reserved compartment, the charges in respect of such person shall be recovered and credited to Government.

1. Substituted by Act 3 of 1975 w.e.f. 14.10.1974.
2. Substituted by Act 31 of 1978 w.e.f. 26.12.1978.

(*b*) for journeys by road, to road mileage at [1][[2][twelve rupees][2] per kilometre;][1]

1. Substituted by Act 8 of 1967 w.e.f. 10.8.1967.
2. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

(*c*) for journeys by air, to one and one-fifth times the single fare paid for such journeys [1][and to the prescribed insurance premium for insurance against accidents during such journeys;][1]

1. Inserted by Act 18 of 1968 w.e.f. 1.11.1956.

(*d*) to daily allowance at rupees [1][eight hundred][1] per day for the days of journey and for the days of halt at any place:

1. Substituted by Act 14 of 2001 w.e.f. 1.12.2000.

Provided that in the case of tours outside the State, the daily allowance shall be at [1][one thousand][1] rupees per day for the days of journey and for the days of halt at any place:

1. Substituted by Act 14 of 2001 w.e.f. 1.12.2000.

Provided further that if the Chairman, the Deputy Chairman, the Speaker, or the [1][Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips][1] is treated as a State Guest, he shall be entitled only to one-fourth of the daily allowance for the period for which he is treated as a State Guest.

1. Substituted by Act 31 of 1978 w.e.f. 26.12.1978.

[1][(2A) When the [2][Chairman, the Deputy Chairman, the Speaker or the [3][Deputy Speaker][2], the Leaders of the Opposition and the Government Chief Whips][3] while making a journey by road in a motor car provided by the State Government, has to undertake in the public interest further journey by train or by air, he shall be entitled to the petrol charges incurred by him for the return of the motor car to the City of Bangalore from the place at which he ceases to use the motor car:

1. Sub-sections (2A) and (2B) Inserted by Act 18 of 1968 w.e.f. 1.1.1966
2. Substituted by Act 3 of 1975 w.e.f. 14.10.1974.
3. Substituted by Act 31 of 1978 w.e.f. 26.12.1978

[1][Provided that, save as otherwise provided in sub-section (2B), when no motor car is taken with him while on tour outside the State in India, the Chairman, the Deputy Chairman, the Speaker and the [2][Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips][2] shall be entitled at his option, in lieu of conveyance allowance and to any road mileage to which he is entitled, to the actual hire charges of the motor car, hired by him in the interest of public service. Certificate to the effect that the hiring of the motor car was necessary in public interest shall be furnished by the Chairman, Deputy Chairman, Speaker and [2][Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips][2], as the case may be, along with the bill.][1]

1. Deemed always to have been Inserted by Act 72 of 1976 w.e.f. 1.1.1966
2. Substituted by Act 31 of 1978 w.e.f. 26.12.1978

(2B) The Chairman, the Deputy Chairman, the Speaker and the [1][Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips][1] shall, in addition to the allowances payable under sub-section (2), be

entitled to use without payment of charges, the motor cars maintained by the State Government at the [2][Karnataka Bhavan][2] in New Delhi.][1]

1. Substituted by Act 31 of 1978. w.e.f. 26.12.1978
2. Adapted by the Adaptation of Laws Order 1973, Schedule II, Serial No. 1 w.e.f. 1.11.1973

[1][(3) (*a*) The Chairman and the Speaker touring outside India on duty shall be entitled [2][to the same terms in regard to travelling and other expenses as a Minister of the State Government.][2]

1. Sub-sections 3(a) and 3(b) Substituted by Act 49 of 1976 w.e.f.1.7.1974
2. Substituted by Act 16 of 1987 w.e.f.1.4.1987

[1][(*aa*) The Chairman, the Deputy Chairman, the Speaker, the Deputy Speaker, the Leader of the Opposition and the Government Chief Whip travelling outside India for medical treatment shall be entitled [2][to the same terms in regard to travelling and other expenses as a Minister of the State Government.][2]][1]

1. Inserted by Act 31 of 1979. w.e.f. 1.6.1979
2. Substituted by Act 16 of 1987. w.e.f. 1.4.1987.

[1][(*b*) x x x][1]][1]

1. Omitted by Act 16 of 1987. w.e.f. 1.4.1987

9. Medical Attendance.- Subject to rules made by the State Government, the [1][Chairman, the Deputy Chairman, the Speaker and the Deputy Speaker][1] [2][the Leaders of the Opposition and the Government Chief Whips][2] and the members of the family of the [1][Chairman, the Deputy Chairman, the Speaker or the Deputy Speaker][1], [2][the Leaders of the Opposition and the Government Chief Whips][2] as the case may be, who are residing with and are dependent on him, shall be entitled free of charge to accommodation in hospitals maintained by the State Government, and to medical attendance and treatment. [3][They shall also be entitled, subject to rules made by the State Government, to reimbursement of the expenses incurred by them for medical attendance and treatment obtained at any other place][3] [4][whether within or outside India.][4]

1. Substituted by Act 3 of 1975. w.e.f. 14.10.1974.
2. Inserted by Act 31 of 1978. w.e.f. 26.12.1978.
3. Inserted by Act 19 of 1974 w.e.f. 27.5.1974
4. Inserted by Act 31 of 1979 w.e.f. 21.6.1979.

Explanation.—For the purpose of this section [1][and section 12][1] member of the family means the husband, wife, son, daughter, father, mother, brother or sister.

1 Inserted by Act 31 of 1978. w.e.f. 26.12.1978.

10. Salaries of Deputy Chairman and Deputy Speaker.- [1][(1)][1] There shall be paid to the Deputy Chairman and to the Deputy Speaker each a salary of [2][eight thousand rupees][2] per mensem.

1. Re-numbered by Act 19 of 1974. w.e.f. 27.5.1974.

2. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1][(2) There shall be paid to the Deputy Chairman and the Deputy Speaker a conveyance allowance of [2][equal to the cost of [3][five hundred litres][3] of petrol][2] per mensem.][1]

1 Inserted by Act 19 of 1974. w.e.f. 27.5.1974.

2. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.

3. Substituted by Act 19 of 1997 w.e.f. 1.9.1997.

[1][**10A. Salary, conveyance and conveyance allowance payable to the Deputy Chairman, Deputy Speaker or the person performing the duties of the Chairman or Speaker.-** (1) Notwithstanding anything contained in this Act, while the office of the Chairman is vacant and the duties of the said office are performed by the Deputy Chairman or a member of the Legislative Council appointed under clause (1) of Article 184 of the Constitution, the Deputy Chairman or such member, shall, during the period he so performs such duties, be paid a salary of [2][ten thousand rupees][2] per mensem and provided with a suitable motor car and paid conveyance allowance in accordance with the provisions of sections 5 and 6:

1. Section 10A sub.section (1) and (2) Inserted by Act 18 of 1968. w.e.f. 1.11.1956.

2. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

Provided that during the period aforesaid, the Deputy Chairman or the member shall not be entitled to the salary and special allowance under section 10 or section 11, as the case may be.

(2) Notwithstanding anything contained in this Act, while the office of the Speaker is vacant and the duties of the office are performed by the Deputy Speaker or member of the Legislative Assembly appointed under clause (1) of Article 180 of the Constitution, the Deputy Speaker or such member shall, during the period he so performs such duties, be paid salary of

[1][ten thousand rupees][1] per mensem and provided with a suitable motor car and paid conveyance allowance in accordance with the provisions of sections 5 and 6:

1. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

Provided that during the period aforesaid, the Deputy Speaker or the member shall not be entitled to the salary and special allowance under section 10 or section 11, as the case may be.][1]

[1][**10B. xxx**][1]

1. Omitted by Act 24 of 2005 w.e.f. 24.8.2005.

10C. Conveyances of the Deputy Chairman and the Deputy Speaker.- The State Government may provide a suitable motor car each for the use of the Deputy Chairman and the Deputy Speaker.

10D. Charges payable by the Deputy Chairman and the Deputy Speaker and the Government.- (1) The Deputy Chairman and the Deputy Speaker shall, in respect of their respective residences and the motor cars allotted for their use under sub-section (1) of [1][section 4][1] and section 10C, be liable to pay the following charges, namely:—

1. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1][(*a*) cost of petrol required for their respective motor car in excess of the cost of [2][five hundred litres][2] of petrol paid by the Government; and][1]

1. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.

2. Substituted by Act 19 of 1997 w.e.f. 1.9.1997.

[1][(*b*) the first two hundred rupees of the aggregate monthly charges for the consumption of electricity and water in the residence.][1]

1. Substituted by Act 31 of 1978 w.e.f. 14.10.1974.

(2) All other charges for the maintenance and upkeep of the residence provided under sub-section (1) of [1][section 4][1] and the motor car provided under section 10C including the cost of repairs thereof, the salaries and allowances of the drivers and cleaners of such motor cars, rates and taxes, and all expenditure for the layout and the maintenance of the gardens included in such residences shall be borne by the State Government.][1]

1. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1][**10E. Salary to the Leader of the Opposition.-** There shall be paid to each Leader of the Opposition a salary of [2][ten thousand rupees][2] per mensem.

1. Section 10E to 10N Inserted by Act 72 of 1976 w.e.f. 19.7.1976.

2. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1]**[10F. xxx**][1]

1. Omitted by Act 24 of 2005 w.e.f. 24.8.2005.

10G. Conveyance for the Leader of the Opposition.- (1) The State Government may provide a suitable motor car for the use of each Leader of the Opposition.

(2) There shall be paid to each Leader of the Opposition a conveyance allowance [1][equal to the cost of [2][five hundred litres][2] of petrol][1] per mensem.

1. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.

2. Substituted by Act 19 of 1997 w.e.f. 1.9.1997

[1][**10H.** x x x][1]

1. Omitted by Act 31 of 1978 w.e.f. 19.7.1976.

10I. Charges payable by the Leader of the Opposition and the Government.- (1) Each Leader of the Opposition shall in respect of the residence and the motor car allotted for his use under sub-section (1) of [1][section 4][1] and section 10G, be liable to pay the following charges, namely:—

1. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1][(*a*) cost of petrol required for their respective motor car in excess of the cost of [2][five hundred litres][2] of petrol paid by the Government; and][1]

1. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.

2. Substituted by Act 19 of 1997 w.e.f. 1.9.1997

[1][(*b*) the first two hundred rupees of the aggregate monthly charges for the consumption of electricity and water in the residence.][1]

1. Substituted by Act 31 of 1978 w.e.f. 19.7.1976.

(2) All other charges for the maintenance and upkeep of the residence provided under sub-section (1) of [1][section 4][1] and the motor car provided under section 10G including the cost of repairs thereof, the salaries and allowances of the drivers and cleaners of such motor cars, rates and taxes and all expenditure for the layout and the maintenance of the gardens included in such residence, shall be borne by the State Government.

1. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

10J. Salary to the Government Chief Whip.- There shall be paid to each Government Chief Whip a salary of [1][eight thousand rupees][1] per mensem.

1. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1]**[10K. xxx**][1]

1. Omitted by Act 24 of 2005 w.e.f. 24.8.2005.

10L. Conveyance for the Government Chief Whip.- (1) The State Government may provide a suitable motor car for the use of each Government Chief Whip.

(2) There shall be paid to each Government Chief Whip a conveyance allowance [1][equal to the cost of [2][five hundred litres][2] of petrol][1] per mensem.][2]

1. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.
2. Substituted by Act 19 of 1997 w.e.f. 1.9.1997.

[1][**10M**. x x x][1]

1. Omitted by Act 31of 1978 w.e.f. 26.12.1978.

10N. Charges payable by the Government Chief Whip and the Government.- (1) Each Government Chief Whip shall in respect of the residence and the motor car allotted for his use under sub-section (1) of [1][section 4][1] and section 10L be liable to pay the following charges, namely:—

1. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1][(a) cost of petrol required for their respective motor cars in excess of the cost of [2][five hundred litres][2] of petrol paid by the Government; and][1]

1. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.
2. Substituted by Act 19 of 1997 w.e.f. 1.9.1997.

[1][(b) the first two hundred rupees of the aggregate monthly charges for the consumption of electricity and water in the residence.][1]

1. Substituted by Act 31 of 1978 w.e.f. 19.7.1976.

(2) All other charges for the maintenance and upkeep of the residence provided under sub-section (1) of [1][section 4][1] and the motor car provided under section 10L including the cost of repairs thereof, the salaries and allowances of the drivers and cleaners of such motor cars, rates and taxes

and all expenditure for the layout and the maintenance of the gardens included in such residence, shall be borne by the State Government.][1]

1. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1][**10O. Application of Act to Whips.-** If a Minister or a Minister of State or a Deputy Minister is appointed as a Government Chief Whip, he shall not be entitled to any salary or allowances specified in this Act and he shall be governed by the provisions of the Karnataka Ministers Salaries and Allowances Act, 1956.

1. Sections 100 to 10Q Inserted by Act 31 of 1978 w.e.f. 23.3.1972.

10P. Government to bear electricity and water charges in certain other cases.- In respect of the residence of the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips, who does not avail the facility of furnished residence, monthly charges in excess of two hundred rupees for consumption of electricity and water together in his residence shall be borne by the State Government.

10Q. Deductions in respect of house rent etc.- There shall be deducted every month from the salary payable to the Chairman, the Speaker, the Deputy Chairman the Deputy Speaker, a Leader of the Opposition and a Government Chief Whip,—

(*a*) a sum equal to ten per cent of his salary as house rent if he is, in occupation of a residence provided by the State Government;

(*b*) a sum equal to two and a half percent of his salary as rent of the furnishings of his residence if the same has been furnished by the State Government.][1]

11. [1][Salary [2][x x x][2]][1] of members of the Legislative Assembly and the Legislative Council.- [3][(1)][3] There shall be paid to every member of the Legislative Assembly or of the Legislative Council [4][a salary of [5][eight thousand rupees][5] per mensem][4] which shall accrue to him from the day on which he is declared duly elected, or, in the case of a member nominated by the Governor to fill a seat in the Legislative Assembly or the Legislative Council, from the date on which he is so nominated, or, if such declaration or nomination is made before the vacancy occurs, from the date of occurrence of the vacancy:

1. Substituted by Act 10 of 1960 w.e.f. 1.1.1960

2. Omitted by Act 31 of 1978 w.e.f. 1.4.1978

3. Re-numbered by Act 8 of 1967 w.e.f. 10.8.1967

4. Substituted by Act 31 of 1978 w.e.f. 1.4.1978.

5. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

Provided that the salary [1][x x x][1] shall not be paid until the member has made and subscribed the oath or affirmation referred to in Article 188 of the Constitution of India.

1. Omitted by Act 31 of 1978 w.e.f. 1.4.1978.

[1][Provided further that,—

(i) in the case of a member of a new Legislative Assembly constituted after a general election, the salary [2][x x x][2] shall be paid only from the date of commencement of the duration of that Assembly or if the old Legislative Assembly has been dissolved before the aforesaid date, then from the date of such dissolution; and

1. Inserted by Act 17 of 1957 w.e.f. 1.11.1956.

2. Omitted by Act 31 of 1978 w.e.f. 1.4.1978.

(ii) in the case of a member of the Legislative Council, the salary [1][x x x][1] shall be paid only from the date on which his term of office as a member of the said Council commences.][1]

1. Omitted by Act 31 of 1978 w.e.f. 1.4.1978.

[1][Provided also that where a person who is already a member of the Legislative Assembly or of the Legislative Council, is elected or nominated as a member of the Legislative Council or of the Legislative Assembly, he shall be paid salary [2][x x x][2] as a member of the Legislative Council or of the Legislative Assembly, as the case may be, only from the date on which he ceases to be a member of the Legislative Assembly or of the Legislative Council, as the case may be.][1]

1. Inserted by Act 10 of 1960 w.e.f. 1.1.1960

2. Omitted by Act 31 of 1978 w.e.f. 1.4.1978.

[1][(2) Any member entitled to any salary [2][x x x][2] under sub-section (1) may relinquish the whole or any portion thereof at any time by intimating in writing to the Speaker in the case of a member of the Legislative Assembly and to the Chairman in the case of a member of the Legislative Council:

Provided that any relinquishment made by a member in respect of any salary [2][x x x][2] may be cancelled by him at any time with prospective effect by writing to the Speaker or Chairman accordingly.][1]

1. Inserted by Act 8 of 1967 w.e.f. 10.8.1967.

2. Omitted by Act 31 of 1978 w.e.f. 1.4.1978.

[1][**11A. Pension to the members etc.-** [2][(1) With effect from the date of commencement of the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2005, there shall be paid to every person who has served for a period of five years as,-

(i) a member of the Legislative Council; or

(ii) a member of the Legislative Assembly; or

(iii) partly as a member of the Legislative Assembly and partly as a member of the Legislative Council,

a pension at the rate of five thousand rupees per mensum for the remainder of his life:

Provided that where any person has served as aforesaid for more than five years there shall be paid to him an additional pension at the rate of rupees five hundred per mensem for every subsequent completed year so however that the total amount of pension payable under this section does not exceed ten thousand rupees per mensem:

Provided further that service as such member for a part of the year exceeding six months shall be treated as a full year for the purpose of calculating additional pension:

Provided also that where a member has been prevented from serving as such for five years on account of dissolution of the Legislative Assembly, he shall be deemed to have served as member for five years:

Provided also that a person who was a member of the first Legislative Council and whose term was terminated by lots drawn before he could serve the full term of six years, shall be deemed, irrespective of the period for which he held office, to have served as member for five years:

Provided also that where a person is declared as elected by a court in an election petition and was not able to serve as a member during the pendency of the election petition, shall be deemed, irrespective of the period of actual service, to have served as a member for five years:

Provided also that where a person is declared as elected in a bye-election or is nominated as a member in the middle of a term and was not able to serve the full term, he shall be deemed, irrespective of the period of actual service, to have served as a member for five years:

Provided also that where a member resigns after serving for a period of more than three years, he shall be deemed to have served as member for five years.

Explanation.- For the purpose of this sub-section, a member of the Legislative Assembly or the Legislative Council includes a person who prior to the 1st day of November 1956 represented any of the areas which with effect on and from the said date have become part of the new State of Karnataka, as a member of the Legislative Assembly or the Legislative Council of the State of which the said areas were part:

Provided that in the case of a nominated member of the Legislative Assembly or the Legislative Council he shall be eligible for the pension if during his membership of the Legislative Assembly or the Legislative Council, he permanently resided in any area which forms part of the State of Karnataka.][2]

1. Inserted by Act 31 of 1978 w.e.f. 26.12.1978.
2. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1][(1A) The pension payable to a member under [3][xxx][3] sub-section (1) shall not in the aggregate exceed [2][five thousand][2] rupees per mensem;][1]

1. Inserted by Act 24 of 1985 w.e.f. 26.12.1978
2. Substituted by Act 14 of 2001 w.e.f. 1.12.2000.
3. Omitted by Act 24 of 2005 w.e.f. 24.8.2005.

(2) Where any person entitled to pension under sub-section (1),—

(i) is elected to the Office of the President or Vice-President of India or is appointed to the office of the Governor of any State or the Administrator of any Union territory; or

(ii) is appointed or elected to the office of a Minister, a Minister of State, a Deputy Minister, a Chairman, Speaker, a Deputy Chairman, a Deputy Speaker, a Leader of the Opposition or a Government Chief Whip,

(iii) becomes a Member of the Council of State, or the House of the People or the Legislative Assembly of a State or Union Territory or any Legislative Council of a State; or

(iv) is employed on a salary in any State Government or Central Government or any Corporation owned or controlled by any State Government or the Central Government or any local authority or becomes otherwise entitled to any remuneration from such Government, Corporation or local authority,

such person shall not be entitled to any pension under sub-section (1) for the period during which he continues to hold such office or as such member, or is so employed or continues to be entitled to such remuneration:

Provided that where the salary payable to such person for holding such office or being such member or so employed or where the remuneration referred to in clause (iv) payable to such person is in either case less than the pension payable to him under sub-section (1), such person shall be entitled to receive only the balance as pension under that sub-section.

[1][(3) x x x][1]

1. Omitted by Act 16 of 1987 w.e.f. 1.4.1987.

(4) In computing the number of years, for the purpose of sub-section (1), the period during which a person has served in any one or more of the following capacities namely, a Minister, a Minister of State, a Deputy Minister, a Parliamentary Secretary, the Chairman, the Speaker, a Leader of the Opposition or a Government Chief Whip by virtue of his membership of the Legislative Assembly or the Legislative Council, shall also be taken into account.][3]

[1][(5) Every member entitled to pension under [2][xxx][2] sub-section (1),-

1. Inserted by Act 5 of 1991 w.e.f. 1.11.1990.

2. Omitted by Act 24 of 2005 w.e.f. 24.8.2005.

(i) shall be provided with one [1][non transferable pass for him and his companion which shall entitle them][1] at any time to travel by road transport services of the Karnataka State Road Transport Corporation [1][from the ordinary place of residence of such member][1] in Karnataka [2][to any place in the State of Karnataka or outside the State][2] and back [3][x x x][3] in such class of accommodation therein as may be prescribed;

1. Substituted by Act 19 of 1997 w.e.f. 1.9.997.

2. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

3. Omitted by Act 4 of 1997 w.e.f. 12.12.1996.

[1][(ii) xxx][1]

1. Omitted by Act 24 of 2005 w.e.f. 24.8.2005.

11B. Family Pension.- [1][(1) Where a member dies before the expiry of his term, there shall be paid to his family pension at the rate of [2][fifty persent of the pension admissible to a member under section 11A][2] per mensem for the remaining period for which such member would have, but for his death, continued as member.][1]

1. Substituted by Act 5 of 1979 w.e.f. 26.12.1978.

2. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

Explanation.—For the purposes of this sub-section, 'family' means, the following relatives of the deceased member, namely:—

(a) wife or the husband;

(b) minor sons; and

(c) unmarried minor daughters.

(2) The family pension admissible under sub-section (1) shall be payable in the following order,-

(a) wife or husband; and

(b) the eldest among the minor sons or unmarried minor daughters, where the deceased member has no surviving spouse:

Provided that where the recipient of the family pension dies or marries or ceases to be a minor, the pension payable shall thereafter be paid to the person next lower in the order of preference.

11C. Sumptuary allowance.- (1) The Leaders of the Opposition shall be paid a sumptuary allowance of [1][seventy five thousand rupees][1] per annum.

1. Substituted by Act 14 of 2001 w.e.f. 1.12.2000.

(2) The Deputy Chairman, the Deputy Speaker and the Government Chief Whips shall be paid a sumptuary allowance of [1][fifty thousand rupees][1] per annum.][1]

1. Substituted by Act 14 of 2001 w.e.f. 1.12.2000.

12. Travelling and daily allowances of, and medical [1][and other][1] facilities to, members of the Legislative Assembly and the Legislative Council.- Subject to such conditions as may be determined by rules made under this Act,—

1. Inserted by Act Act 31 of 1978 w.e.f. 1.4.1978.

(*a*) there shall be paid to the members of the Legislative Assembly and of the Legislative Council [1][x x x][1] traveling allowance for journeys [2][at the rate of [3][ten rupees][3] per kilometre irrespective of mode of journey subject to such conditions as may be prescribed][2] [9][or fixed traveling allowance rupees one thousand five hundred for each meeting in lieu of traveling allowance calculated on the basis of distance traveled in kilometers][9] [4][[5][and all the members][5] be provided with fully furnished accommodation, without

payment of rent, at the place at which their attendance is required][4] [6][and where such accommodation [7][is not provided [8][x x x][8]][7], the member shall be paid an allowance of [7][twenty five rupees][7] per diem during the period of the meeting and for two days before the commencement of meeting and for two days after the day of conclusion of meetings.][6]

1. Omitted by Act 26 of 1981 w.e.f. 9.4.1981.
2. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.
3. Substituted by Act 1 of 2004 w.e.f. 1.04.2003.
4. Inserted by Act 27 of 1957 w.e.f. 1.6.1957.
5. Substituted by Act 19 of 1974 w.e.f. 27.5.1974.
6. Inserted by Act 72 of 1976 w.e.f. 19.7.1976.
7. Substituted by Act 31 of 1978 w.e.f. 1.4.1978
8. Omitted by Act 22 of 1984 w.e.f. 26.8.1984.
9. Inserted by Act 24 of 2005 w.e.f. 24.8.2005.

[1][(*b*) there shall be paid,—

1. Clause (i) and (ii) Substituted by Act 27 of 1957 w.e.f. 1.6.1957.

(i) to all members daily allowance for attending the meetings and for the prescribed number of days of holidays, intervals or absence between meetings at the rate of [1][2][six hundred rupees][2] per-diem within the State and [2][seven hundred and fifty rupees][2] per-diem outside the State in India;][1]

1. Substituted by Act 5 of 1991 w.e.f. 1.11.1990.
2. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

(ii) to all members [1][x x x][1] daily allowance [2][for two days before the commencement of meetings and for two days after the day of conclusion of the meetings][2];][1]

1. Omitted by Act 26 of 1981 w.e.f. 9.4.1981.
2. Substituted by Act 19 of 1974 w.e.f. 27.5.1974.

[1][2][(*c*) [3][4][Every member or on ex-member][4] and the members of his family who are residing with and are dependent on him shall be entitled,—][3]

1. Substituted by Act 8 of 1967 w.e.f. 10.8.1967.
2. Substituted by Act 72 of 1976 w.e.f. 19.7.1976
3 Substituted by Act 31 of 1978 w.e.f. 1.4.1978.
4. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

(i) free of charge to such accommodation in hospitals and dispensaries maintained by the State Government [1][or in hospitals or dispensaries notified by the Karnataka Legislature][1] and to such medical attendance and treatment as may be prescribed;

1 Inserted by Act 19 of 1997 w.e.f. 1.9.1997.

(ii) subject to rules made by the State Government to reimbursement of expenses incurred by him for medical attendance and treatment obtained at any other place.][2]

(*cc*) [1][Every member of the Legislative Assembly and of the Legislative Council shall be entitled to receive in the prescribed manner, a sum of [2][rupees five thousand per month as constituency Traveling Allowance][2]][1]

1. Substituted by Act 31 of 1978 w.e.f. 1.4.1978. Again Substituted by Act 1 of 2004 w.e.f. 1.04.2003.

2. Substituted by Act 24 of 2005 w.e.f. 24.8.2005.

[1][(*ccc*) Every member including a Minister, a Minister of State, a Deputy Minister, a Chairman, a Speaker, a Deputy Chairman, a Deputy Speaker, a Leader of the Opposition and a Government Chief Whip shall, for every financial year, be entitled to receive in such manner and subject to such conditions, as may be prescribed, a sum of rupees [2][fifty thousand rupees][2] in two equal instalments payable in the months of April and October for the purpose of travelling either single or with a companion in one or more journeys by air or by any class or by any railway in India. A member shall not be entitled to any travelling or daily allowance for such journeys.][1]

1 Substituted by Act 16 of 1992 w.e.f. 1.11.1990.

2 Substituted by Act 14 of 2001 w.e.f. 1.12.2001.

[1][(*d*) members entitled to travelling allowance under clause (*a*) may, during the days of halt in the City of Bangalore, other than during the period when their attendance is required in connection with the meetings, be provided with fully furnished accommodation on payment of [2][rent as specified by the Board from time to time][2]][1]

1. Substituted by Act 27 of 1957 w.e.f. 1.6.1957.

2. Substituted by Act 1 of 2004 w.e.f. 1.04.2003.

[1][(*dd*) members may during the days of halt in New Delhi be provided with accommodation in the [2][Karnataka Bhavan][2] on payment of such rates of rent as the State Government may, from time to time, by order, specify;][1]

1. Inserted by Act 18 of 1968 w.e.f. 24.10.1968.

2 Adapted by the Karnataka Adaptation of Laws Order, 1973 w.e.f. 1.11.1973.

[1][(*e*) there shall be paid to the members of a committee, in respect of journeys undertaken by the committee,—

(i) with the approval of the Chairman, where the committee is a committee of the Members of the Legislative Council only;

(ii) with the approval of the Speaker, where the committee is a committee of the Members of the Legislative Assembly only; and

(iii) with the approval of the Chairman and the Speaker, where the committee is a committee of members of both Houses, of the Legislature,

travelling allowance for journeys by train and for journeys by road whether within the State or outside the State in India, at the rates specified in clause (*a*) and for journeys by air outside the State in India at the rate of one and one-fifth times the single air fare paid for such journeys and such insurance premium as may be prescribed for insurance against accidents during such journeys by air and daily allowance of rupees fifteen per diem for the days of halt at any place within the State and at rupees twenty-five per diem for the days of halt at any place outside the State:

Provided that where one-fifth of the single air fare payable under this clause exceeds rupees thirty, the amount so payable shall be limited to rupees thirty.][1]

1. Substituted by Act 72 of 1976 w.e.f. 19.7.1976.

[1][(*f*) there shall be paid to a member who is the Chairman of any Committee of the Legislative Assembly or of the Legislative Council or of both in respect of journeys outside the State in India in connection with his duties as Chairman of the Committee,—

(i) travelling allowance for journeys by train and journeys by road at the rates specified in clause (*a*) and for journeys by air at the rate of one and one-fifth times the, single air fare paid for such journeys:

Provided that where one-fifth of the single air fare payable exceeds rupees thirty, the amount so payable shall be limited to rupees thirty;

(ii) such insurance premium as may be prescribed for insurance against accidents during journeys by air;

(iii) daily allowance at rupees twenty-five per diem; and

(iv) such charges as may be prescribed towards transportation at the place of his stay for attending the conference of the Chairmen of such Committees.][1]

1. Substituted by Act 13 of 1976 w.e.f. 1.3.1975.

[1][(*g*)[2] [a member including a Minister, a Minister of State, a Deputy Minister, the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, a Leader of the Opposition and a Government Chief Whip shall be entitled][2] to have a telephone installed [3][at Government cost at the place of his choice.][3] The expenditure in respect of initial deposit, installation and rental charges shall be borne by the State Government. Where a member has a telephone installed at his own cost [3][at such place,][3] the rental charges in respect thereof shall be borne by the State Government;

1. Inserted by Act 31 of 1978 w.e.f. 1.4.1978.
2. Substituted by Act 5 of 1979 w.e.f. 27.12.1978.
3. Substituted by Act 31 of 1979 w.e.f. 17.10.1979.

[1][(*h*) every member shall be paid an allowance of,—

[2][(i) seven thousand five hundred rupees per month towards meeting the expenditure incurred by him on telephone and cell phone calls][2]

(ii) three thousand five hundred rupees per month as constituency allowances;

(iii) one thousand rupees per month on postal charges;

(iv) two thousand rupees as the salary of the Personal Assistant and the Room Boy of the Member;

in the discharge of his duties as a member][1]

1. Substituted by Act 14 of 2001 w.e.f. 1.12.2000.
2. Substituted by Act 24 of 2005 w.e.f. 24.08.2005.

Explanation.—For the purpose of this section, 'meeting' means a meeting of the Legislative Assembly or the Legislative Council or of any committee of the said Assembly or Council or of both.

[1][**12A.** x x x][1]

1. Omitted by Act 31 of 1978 w.e.f. 1.04.1978

13. Minister, [1][a Minister of State,][1] Deputy Minister, Chairman, Deputy Chairman, [2][Speaker, Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips][2] not to draw salaries as members.- (1) A Minister, 1[a Minister of State,][1] a Deputy Minister, [3][the Chairman, the Deputy Chairman, the Speaker or the Deputy Speaker][3], [4][or the Leaders of the Opposition or the Government Chief Whips][4] shall not, while he draws the salary and allowance for his office, be entitled to any

salary or allowance as a member of the Legislative Assembly or of the Legislative Council, as the case may be.

1. Inserted by Act 31 of 1978 w.e.f. 26.12.1978.

2. Substituted by Act 72 of 1976 w.e.f. 19.07.1976.

3. Substituted by Act 3 of 1975 w.e.f. 14.10.1974.

4. Inserted by Act 72 of 1976 w.e.f. 19.07.1976.

[1][Provided that the Deputy Chairman or the Deputy Speaker who does not avail the facility provided under section 10B shall be entitled to the allowances specified in clauses (*a*) and (*b*) of section 12 as a member of the Legislative Assembly or the Legislative Council, as the case may be:

Provided further that he shall also be entitled to the allowances admissible under section 8 or under clause (*f*) of section 12, as the case may be;][1]

1. Inserted by Act 72 of 1976 w.e.f. 14.10.1974.

[1][(1A) Notwithstanding anything in sub-section (1), the Leader of the Opposition or the Government Chief Whip who does not avail the facility provided in section 10F or section 10K, as the case may be, shall be entitled to the allowances specified in clauses (*a*), (*b*), (*e*), (*f*) of section 12 as a member of the Legislative Assembly or the Legislative Council or as a Chairman of any committee of the Legislative Assembly or the Legislative Council or of both.][1]

1. Inserted by Act 72 of 1976 w.e.f. 19.07.1976

(2) The [1][Chairman, the Deputy Chairman, the [2][Speaker, the Deputy Speaker,][1] the Leaders of the Opposition or the Government Chief Whips][2] shall not during the tenure of his office practise any profession or engage in any trade or undertake for remuneration, any employment other than his duties as [1][Chairman, the Deputy Chairman, the [2][Speaker, the Deputy Speaker,][1] the Leaders of the Opposition or the Government Chief Whips][2], as the case may be.

1. Substituted by Act 3 of 1975 w.e.f. 14.10.1974.

2. Substituted by Act 72 of 1976 w.e.f. 19.07.1976.

[1][(3) x x x][1]

1. Omitted by Act 3 of 1975 w.e.f. 14.10.1974.

[1]**[13A. Grant of advances for the purchase of Motor Cars, Motor cycles.-** Subject to such conditions as may be prescribed, every member

shall be entitled to the grant of an advance for the purchase of a motor car or a motor cycle.

1. Section 13A and 13B inseted by Act 38 of 1985 w.e.f. 1.04.1985.

13B. Recovery of dues.- Any amount due to the Government or the Legislature Secretariat from a person who is or was a member of the Legislature may, without prejudice to any other mode of collection be recovered,—

(*a*) from his salary payable under section 11;

(*b*) from his pension payable under section 11-A;

(*c*) as if it were an arrear of land Revenue."

Explanation.—For the purpose of this section, a member of the Legislature includes a Minister, Minister of State, Deputy Minister, Chairman, Speaker, Deputy Speaker, Leader of the Opposition and a Government Chief Whip.][1]

[1][**13C. Establishment of Benevolent Fund.—**(1) There shall be constituted a fund called the Karnataka Legislators' Benevolent Fund (hereinafter referred to as the Fund).

1. Inserted by Act 16 of 1992 w.e.f. 8.05.1992.

(2) The Fund specified in sub-section (1) shall consist of,—

(*a*) such amount as may be contributed by any member or former member of the Karnataka Legislative Assembly or the Karnataka Legislative Council;

(*b*) such amount as may be contributed or gifted or donated to the Fund by the Government or any other persons;

(*c*) the interest earned on the amount in the said Fund.

(3) The Fund shall be operated or administered or maintained by an authority called the Karnataka Legislators' Benevolent Fund Authority in accordance with such rules as may be prescribed.

[2][(4) The Karnataka Legislative Assembly Benevolent Fund Authority shall consist of,-

1. Sub-section (4) and (4A) Substituted by Act 30 of 1998 w.e.f. 24. 11.1998.

(*a*)	The Speaker, Karnataka Legislative Assembly	Chairman
(*b*)	The Minister in-charge of Parliamentary Affairs,	

	Government of Karnataka	Member
(*c*)	Leader of opposition in the Legislative Assembly	Member

(d) The Secretary, Karnataka Legislative Assembly shall be the Secretary of the Authority.

(4A) The Karnataka Legislative Council Benevolent Fund Authority shall consist of,—

(*a*)	The Chairman, Karnataka Legislative Council	Chairman
(*b*)	The Minister in-charge of Parliamentary Affairs, Government of Karnataka.	Member
(*c*)	Leader of opposition in the Legislative Council	Member

(*d*) The Secretary, Karnataka Legislative Council Shall be the Secretary of the Authority.][2]

(5) The amount at credit in the said Fund shall subject to such rules as may be prescribed, be applied or invested or expended for the benefit or for the welfare of,—

(i) persons who are entitled to pension under section 11A;

(ii) the family of persons who die while serving as members of the Legislative Assembly or the Legislative Council;

(iii) the family of persons referred in clause (*i*) after their demise;

Note.—For the purpose of this section, family shall have the same meaning assigned to it in the explanation to sub-section (1) of section 11B.][1]

14. Saving.- Nothing in this Act shall prevent a retired Government servant from drawing his pension in addition to any salary or allowances to which he may be entitled under this Act.

15. Power to make rules.- (1) The State Government may, by notification in the [1][Karnataka Gazette][1], make rules for carrying out the purposes of this Act.

1. Adapted by the Adaptations of Laws Order 1973 w.e.f. 1.11.1973.

[1][(1A) Any rule under this Act may be made to have effect retrospectively, and if any such rule is made, a statement specifying the reasons for making such a rule shall be laid before both Houses of the State Legislature along with the rule under sub-section (2).][1]

1. Inserted by Act 18 of 1968 w.e.f. 1.11.1956.

[1][(2) Every rule made under this section shall be laid as soon as may be after it is made, before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.][1]

1. Substituted by Act 10 of 1960 w.e.f. 1.01.1960

[1][(3) Notwithstanding anything contained in this Act, any other law, rule or order, all rules, notifications and orders which may or are required to be made or issued under this Act, relating to the members of the Legislative Assembly and the Legislative Council, the Chairman, the Deputy Chairman, the Speaker, the Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips, in respect of their salary, allowances, pensions, medical bills, accommodation, personal staff, journeys and facilities of all types to which they are entitled, shall be made or issued by the Secretary, Karnataka Legislature with the approval of the Special Board, consisting of the Chairman, the Speaker, the Chief Minister and the Minister in charge of Parliamentary Affairs after consultation with the Finance Department and with such person, body, authority or a department of the State Government as may be prescribed.][1]

1. Inserted by Act 14 of 1985 w.e.f. 29.09.1984.

16. Repeal of Mysore Ordinance No. 3 of 1956 and savings.- The Mysore Legislature Salaries Ordinance, 1956, is hereby repealed; but any rules made, anything done and any action taken under the said Ordinance shall be deemed to have been made, done, or taken under this Act, as if this Act had come into force on the first day of November 1956 and all rules made under the said Ordinance shall be laid, as soon as may be, after the passing of this Act, before each House of the State Legislature while it is in session for a total period of one month which may be comprised in one

session or in two or more sessions and if, before the expiry of the said period, either House of the State Legislature makes any modification in the rules or directs that any rule shall not have effect and, if the modification or direction is agreed to by the other House, the rules shall thereafter have effect only in such modified form or be of no effect, as the case may be.

* * * * *

KARNATAKA ACT NO.14 OF 2001

THE KARNATAKA LEGISLATURE SALARIES,PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2000

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement
2. Amendment of section 3
3. Amendment of section 4
4. Amendment of section 8
5. Amendment of section 10A
6. Amendment of section 10B
7. Amendment of section 10E
8. Amendment of section 10F
9. Amendment of section 10K
10. Amendment of section 11
11. Amendment of section 11A
12. Amendment of section 11C
13. Amendment of ssection 12

STATEMENT OF OBJECTS AND REASONS

(As appended to at the time of introduction)

It is considered necessary to enhance the salaries and allowances of the parliamentary functionaries and the legislators and certain other benefits as well as enhance the pensions payable to the former legislators by amending the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Hence the Bill.

(Vide L.A.Bill No. 43 of 2000 File No. ಸಂವ್ಯಶಾಇ 56 ಶಾಸನ 2000)

KARNATAKA ACT NO 14 OF 2001

(First published in the Karnataka Gazette in Extra-ordinary on the 12th day of April, 2001)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2000

(Received the assent of the Governor on the 12th day of April, 2001)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Fifty-first year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2000.

(2) It shall come into force with effect from the first day of December 2000.

2. Amendment of section 3.- In section 3 of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the principal Act), in sub-sections (1) and (2), for the words “five thousand rupees” the words “six thousand rupees” and for the words “fifty thousand rupees” the words “seventy five thousand rupees” shall be substituted.

(Published in the Karnataka Gazette Part IV-A, Extraordinary No.781 dated 12-4-2001 in Notification No. ಸಂವ್ಯಶಾಇ 56 ಶಾಸನ 2000)

3. Amendment of section 4.- In section 4 of the principal Act, in sub-section (1), for the words "five thousand rupees" the words "ten thousand rupee" shall be substituted.

4. Amendment of section 8.- In section 8 of the principal Act, in sub-section (2),-

(i) in clause (d), for the words "five hundred" the words "eight hundred" shall be substituted.

(ii) in the proviso to clause (d), for the words "six hundred and fifty" the words "one thousand" shall be substituted.

5. Amendment of section 10A.- In section 10A of the principal Act, in sub-sections (1) and (2) for the words "four thousand and five hundred rupees" the words "five thousand five hundrad rupees" shall be substituted.

6. Amendment of section 10B.- In section 10B of the principal Act, in sub-section (1), for the words " five thousand rupees" the words " ten thousand rupees" shall be substituted.

7. Amendment of section 10E.- In section 10E of the principal Act, for the words "four thousand and five hundred rupees" the words "five thousand rupees" shall be substituted.

8. Amendment of section 10F.- In section 10F of the principal Act, for the words " five thousand rupees" the words " ten thousand rupees" shall be substituted.

9. Amendment of section 10K.- In section 10K of the principal Act, in sub-section (1), for the words "five thousand rupees" the words " ten thousand rupees" shall be substituted.

10. Amendment of section 11.- In section 11 of the principal Act, in sub-section (1), for the words "three thousand

five hundred rupees" the words "four thousand rupees" shall be substituted.

11. Amendment of section 11A.- In section 11A of the principal Act,-

(1) in sub-section (1),-

(i) in clause (a), for the words "two thousand five hundred rupees" the words "three thousand rupees" shall be substituted.

(ii) in the first proviso, for the words "rupees two hundred" and "rupees four thousand" the words "rupees three hundred" and "rupees five thousand" shall respectively be substituted.

(iii) in sub-section (1A), for the words "four thousand" the words "five thousand" shall be substituted.

12. Amendment of section 11C.- In section 11C of the principal Act,-

(i) in sub-section (1) for the words "fifty thousand rupees" the words "seventy five thousand rupees" shall be substituted.

(ii) in sub-section (2), for the words "thirty thousand rupees" the words "fifty thousand rupees" shall be substituted.

13. Amendment of section 12.- In section 12 of the principal Act,-

(i) in clause (b), for the words "four hundred rupees" and "five hundred rupees" the words "five hundred rupees" and "six hundred rupees" shall respectively be substituted.

(ii) in clause (ccc), for the words “thirty thousand rupees” the words “fifty thousand rupees” shall be substituted.

(iii) for clause (h), the following shall be substituted, namely:-

“(h) every member shall be paid an allowance of,-

(i) five thousand rupees per month towards meeting the expenditure incurred by him on telephone calls,

(ii) three thousand five hundred rupees per month as constituency allowance,

(iii) one thousand rupees per month on postal charges,

(iv) two thousand rupees per month as salary of the Personal Assistant and the room boy of the member,

in the discharge of his duties as a member.

KARNATAKA ACT NO.1 OF 2004

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2002

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 8
3. Amendment of section 12

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Legislature Salaries Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) to provide for,-

(a) grant of Constituency Travelling Allowance of rupees ten thousand per annum in lieu of the Karnataka State Road Transport Corporation bus passes to them; and

(b) enhancement of payment towards meeting the expenditure on telephone calls from rupees five thousand per month to six thousand five hundred rupees per month and to cancel the existing system of re-imbursement of 3000 local call charges once in two months, (as per O.M. No. Adm-1/73/LG/98, dated: 31.12.1998)

Hence the Bill.

(LA BILL No. 30 OF 2002)

(Entry 38 of List II of the Seventh Schedule to the Constitution of India)

KARNATAKA ACT NO.1 OF 2004

(First published in the Karnataka Gazette Extra-ordinary on the nineteenth day of January 2004)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2002

(Received the assent of the Governor on the nineteenth day of January 2004)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the fifty-third year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2002.

(2) It shall come into force with effect from the first day of April, 2003.

2. Amendment of section 8.- In section 8 of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the principal Act), in sub-section (2) in clause (b), for the words “eight rupees” the words “ten rupees” shall be substituted.

3. Amendment of section 12.- In section 12 of the principal Act,-

(a) in clause (a), for the words “six rupees” the words “eight rupees” shall be substituted.

(b) for clause (cc), the following shall be substituted, namely:-

“(cc) every member of the Legislative Assembly and of the Legislative Council shall be entitled to receive in the prescribed manner, a sum of rupees fifteen thousand per annum in two equal instalments payable in the months of April and October as Constituency Travelling Allowance.”

(c) in clause (d), for the words “such rent not being less than two rupees a day as may be prescribed” the words “rent as specified by the Board from time to time” shall be substituted.

(d) in clause (h), in item (i), for the words “five thousand rupees per month” the words “six thousand five hundred rupees per month” shall be substituted.

By order and in the name of the Governor of Karnataka,

M.R.HEGDE
Secretary to Government,
Department of Parliamentary Affairs and Legislation.

Published in the Karnataka Gazette Part IV-A Extra Ordinary No. 46 dated 19-1-2004 in Notification No. ಸಂವ್ಯಶಾಇ 29 ಶಾಸನ 2002

KARNATAKA ACT NO 24 OF 2005

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2005

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 3
3. Amendment of section 4
4. Amendment of section 8
5. Amendment of section 10
6. Amendment of section 10A
7. Omission of section 10B
8. Amendment of section 10D
9. Amendment of section 10E
10. Omission of section 10F
11. Amendment of section 10I
12. Amendment of section 10J
13. Omission of section 10K
14. Amendment of section 10N
15. Amendment of section 11
16. Amendment of section 11A
17. Amendment of section 11B
18. Amendment of section 12

STATEMENT OF OBJECTS AND REASONS

The salary and allowances of legislatures were last revised in the year 2000, after which there has been considerable rise in the living costs and relative depreciations of money value.

Therefore, it is considered necessary to enhance the salaries and allowances of the parliamentary functionaries and the legislators and certain other benefits including the pensions payable to the former legislators by amending the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Hence the Bill.

(L.A. Bill No.19 of 2005)

(Entry 38 of list II of Seventh Schedule to the Constitution of India.)

KARNATAKA ACT NO 24 OF 2005

(First published in the Karnataka Gazette Extra-ordinary on the Twenty Fourth day of August, 2005)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2005

(Received the assent of the Governor on the Twenty Second day of August, 2005)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Fifty-sixth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2005.

(2) It shall come into force at once.

2. Amendment of section 3.- In section 3 of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the principal Act), in sub-section (1), for the words “six thousand rupees” the words “twelve thousand rupees” shall be substituted.

3. Amendment of section 4.- In section 4 of the principal Act,-

(i) in the heading “Chairman and Speaker”, the words “Chairman, Speaker etc.,” shall be substituted;

(ii) in sub-section (1), for the words “Chairman and the Speaker”, the words “Chairman, Speaker, Deputy Chairman, Deputy Speaker, Leader of Opposition and Government Chief Whip” shall be substituted;

(iii) for the words “ten thousand rupees”, the words “twenty thousand rupees” shall be substituted.

4. Amendment of section 8.- In section 8 of the principal Act, in sub-section (2), in clause (b), for the words "ten rupees", the words "twelve rupees" shall be substituted.

5. Amendment of section 10.- In section 10 of the principal Act, in sub-section (1), for the words "four thousand rupees", the words "eight thousand rupees" shall be substituted.

6. Amendment of section 10A.- In section 10A of the principal Act,-

(1) in sub-section (1), for the words "five thousand five hundred rupees", the words "ten thousand rupees" shall be substituted;

Published in the Karnataka Gazette Part IV-A Extra Ordinary No. 1620 dated 24-8-2005 in Notification No. ÉâªÀâXµÖE 18 µÖÉâ}â 2005

(2) in sub-section (2), for the words " five thousand and five hundred rupees", the words " ten thousand rupees" shall be substituted.

7. Omission of section 10B.- Section 10B of the principal Act shall be omitted.

8. Amendment of section 10D.- In section 10D of the principal Act,-

(i) in sub-section (1), for the word, figures and letter "section 10B", the word and figure "section 4" shall be substituted;

(ii) in sub-section (2), for the word, figures and letter "section 10B", the word and figure "section 4" shall be substituted;

9. Amendment of section 10E.- In section 10E of the principal Act, for the words "five thousand rupees", the words "ten thousand rupees" shall be substituted.

10. Omission of section 10F.- Section 10F of the principal Act shall be omitted.

11. Amendment of section 10I.- In section 10 I of the principal Act,-

(i) in sub-section (1), for the word, figures and letter "section 10F", the word and figure "section 4" shall be substituted;

(ii) in sub-section (2), for the word, figures and letter "section 10F", the word and figure "section 4" shall be substituted;

12. Amendment of section 10J.- In section 10J of the principal Act, for the words " four thousand rupees", the words "eight thousand rupees" shall be substituted.

13. Omission of section 10K.- Section 10K of the principal Act shall be omitted.

14. Amendment of section 10N.- In section 10N of the principal Act,-

(i) in sub-section (1), for the word, figures and letter "section 10K", the word and figure "section 4" shall be substituted;

(ii) in sub-section (2), for the word, figures and letter "section 10K", the word and figure "section 4" shall be substituted.

15. Amendment of section 11.- In section 11 of the principal Act, in sub-section (1), for the words " four thousand rupees", the words "eight thousand rupees" shall be substituted.

16. Amendment of section 11A.- In section 11A of the principal Act,-

(1) for sub-section (1), the following shall be substituted, namely:-

"(1) With effect from the date of commencement of the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2005, there shall be paid to every person who has served for a period of five years as,-

(i) a member of the Legislative Council; or

(ii) a member of the Legislative Assembly; or

(iii) partly as a member of the Legislative Assembly and partly as a member of the Legislative Council,

a pension at the rate of five thousand rupees per mensum for the remainder of his life:

Provided that where any person has served as aforesaid for more than five years there shall be paid to him an additional pension at the rate of rupees five hundred per mensem for every subsequent completed year so however that the total amount of pension payable under this section does not exceed ten thousand rupees per mensem:

Provided further that service as such member for a part of the year exceeding six months shall be treated as a full year for the purpose of calculating additional pension:

Provided also that where a member has been prevented from serving as such for five years on account of dissolution of the Legislative Assembly, he shall be deemed to have served as member for five years:

Provided also that a person who was a member of the first Legislative Council and whose term was terminated by lots drawn before he could serve the full term of six years, shall be deemed, irrespective of the period for which he held office, to have served as member for five years:

Provided also that where a person is declared as elected by a court in an election petition and was not able to serve as a member during the pendency of the election petition, shall be deemed, irrespective of the period of actual service, to have served as a member for five years:

Provided also that where a person is declared as elected in a bye-election or is nominated as a member in the middle of a term and was not able to serve the full term, he shall be deemed, irrespective of the period of actual service, to have served as a member for five years:

Provided also that where a member resigns after serving for a period of more than three years, he shall be deemed to have served as member for five years.

Explanation.- For the purpose of this sub-section, a member of the Legislative Assembly or the Legislative Council includes a person who prior to the 1st day of November 1956 represented any of the areas which with effect on and from the said date have become part of the new State of Karnataka, as a member of the Legislative Assembly or the Legislative Council of the State of which the said areas were part:

Provided that in the case of a nominated member of the Legislative Assembly or the Legislative Council he shall be eligible for the pension if during his membership of the Legislative Assembly or the Legislative Council, he permanently resided in any area which forms part of the State of Karnataka."

(2) in sub-section (1A), the words, letters and brackets "clauses (a) and (b) of" shall be omitted;

(3) in sub-section (5),-

(a) in the opening sentence, the words "clauses (a) and (b) of" shall be omitted;

(b) in clause (i), for the words “to any place in Karnataka” the words “ to any place in the State of Karnataka or outside the State” shall be substituted;

(c) clause (ii) shall be omitted.

17. Amendment of section 11B.- In section 11B of the principal Act, for the words "five hundred rupees", the words "fifty percent of the pension admissible to a member under section 11A" shall be substituted.

18. Amendment of section 12.- In section 12 of the principal Act,-

(i) in clause (a),-

(a) for the words “eight rupees” the words “ten rupees” shall be substituted;

(b) after the words “subject to such conditions as may be prescribed”, the words “ or fixed traveling allowance rupees one thousand five hundred for each meeting in lieu of traveling allowance calculated on the basis of distance traveled in kilometers” shall be inserted;

(ii) in clause (b), in sub-clause (i), for the words “five hundred rupees” the words “six hundred rupees” and for the words “six hundred rupees” the words “seven hundred and fifty rupees” shall be substituted;

(iii) in clause (c), for the words “every member", the words “every member or an ex-member” shall be substituted;

(iv) in clause (cc), for the words "rupees fifteen thousand per annum in two equal installments payable in the months of April and October as constituency traveling allowance", the words "rupees five thousand per month as constituency traveling allowance" shall be substituted;

(v) in clause (h), for sub-clause (i), the following shall be substituted, namely:-

"(i) seven thousand five hundred rupees per month towards meeting the expenditure incurred by him on telephone and cell phone calls".

By Order and in the name of the Governor of Karnataka,

G. Dakshina Moorthy
Secretary to Government
Department of Parliamentary Affairs and Legislation.

KARNATAKA ACT 16 OF 2009

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2009

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of Preamble
3. Amendment of section 2
4. Amendment of section 3
5. Amendment of section 4
6. Amendment of Section 8
7. Amendment of section 9
8. Amendment of section 10
9. Amendment of section 10J
10. Insertion of new section 10K
11. Insertion of new section 10M
12. Amendment of section 10N
13. Amendment of section 10P
14. Amendment of section 10Q
15. Amendment of section 11
16. Amendment of section 11A
17. Amendment of section 11B
18. Amendment of section 11C
19. Amendment of section 12
20. Amendment of section 13
21. Amendment of section 13B
22. Amendment of section 15

STATEMENT OF OBJECTS AND REASONS

Amending Act 16 of 2009.— It is considered necessary to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) to provide for,-

(i) the status of the Government Chief Whip to the Opposition Chief Whip;

(ii) to enhance the,-

(a) salaries of the Legislators from Rs.8000/- per month to Rs.10,000/- per month;

(b) telephone allowance from Rs.7500/- per month to Rs.10,000/- per month;

(c) constituency allowance from Rs.3500/- per month to Rs,15,000/- per month;

(d) postal charges from Rs.1000/- per month to Rs.4000/- per month;

(e) salary of Room Boy from Rs.2000/- per month to Rs.5000/- per month

(iii) to enhance the pension from Rs.5000/- per month to Rs.15000/- per month and maximum pension from Rs.10000/- per month to Rs.25000/- per month.

(iv) payment of family pension for life of the dependent of the Member

(v) to reimburse actual travel expenses to the Ex-members in first class / second class A/C for journeys by train in India to a maximum of 35000 k.m.

(vi) increase of salary of the Deputy Chairman, Deputy Speaker and Government Chief Whip from Rs.8000/- per month to Rs.10,000/- per month and the sumptuary allowance from Rs.50000/- per annum to Rs.75000/- per annum.

Certain consequential amendments have also been proposed.

Hence the Bill.

(LA Bill No.38 of 2009, File No. DPAL 8 Shasana 2009)

[Entry 38 of List II of the Seventh Schedule to the Constitution of India.]

KARNATAKA ACT 16 OF 2009

(First Published in the Karnataka Gazette Extra-ordinary on the Twenty Second day of August, 2009)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2009

(Received the assent of the Governor on the Twentieth day of August, 2009)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixtieth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2009.

(2) It shall be deemed to have come into force with effect from the First day of January, 2009.

2. Amendment of Preamble.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the principal Act) in the Preamble,-

(a) for the words "and Government Chief Whips" the comma and the words, ",Government Chief Whips and Opposition Chief Whips" shall be substituted;

(b) for the words " the Government Chief Whips" the words " the Government Chief Whips, the Opposition Chief Whips" shall be substituted.

3. Amendment of section 2.- In section 2 of the principal Act, after clause (cc), the following shall be inserted, namely:-

"(ccc) 'Opposition Chief Whip' means a member of the Legislative Assembly or the Legislative Council designated as such by the Leader of the Opposition as the Opposition Chief Whip in the Legislative Assembly or the Legislative Council as the case may be."

4. Amendment of section 3.- .- In section 3 of the principal Act, in sub-section (2), for the words "Six thousand rupees" the words "Twelve thousand rupees" shall be deemed to have been substituted with effect from 24th August 2005.

5. Amendment of section 4.- In section 4 of the principal Act, in sub-section (1), for the words "and Government Chief Whip" the comma and the words ",Government Chief Whip and Opposition Chief Whip" shall be substituted.

6. Amendment of Section 8.- In section 8 of the principal Act,-

(i) in the heading, for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(ii) in sub- section (1), for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(iii) in sub-section (2),

(a) for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(b) in clause (a), in the first and second provisos, for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(c) in clause (d), in the second proviso, for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted.

(iv) in sub-section (2A),-

(a) for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(b) in the proviso, for the words " and the Government Chief Whips" in two places where they occur, the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(v) in sub-section (2B), for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(vi) in sub-section (3), in clause (aa), for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted.

7. Amendment of section 9.- In section 9 of the principal Act, for the words "and the Government Chief Whips" in two places where they occur, the comma and the words", the Government Chief Whips and the Opposition Chief Whips" shall be substituted.

8. Amendment of section 10.- In section 10 of the principal Act, in sub-section(1), for the words " eight thousand rupees" the words “ten thousand rupees" shall be substituted.

9. Amendment of section 10J.- In section 10J of the principal Act, for the words " eight thousand rupees" the words “ten thousand rupees" shall be deemed to have been substituted with effect from fourteenth day of August 2008.

10. Insertion of new section 10K.- After section 10J of the principal Act, the following section shall be inserted, namely:-

"**10K. Salary to the Opposition Chief Whip.-** There shall be paid to each Opposition Chief Whip a salary of ten thousand rupees per mensem."

11. Insertion of new section 10M.- After section 10L of the principal Act, the following section shall be inserted, namely:-

"**10M. Conveyance for the Opposition Chief Whip.-** (1) The State Government may provide a suitable motor car for the use of each Opposition Chief Whip.

(2) There shall be paid to each Opposition Chief Whip a conveyance allowance equal to the cost of five hundred litres of petrol per mensem."

12. Amendment of section 10N.- In section 10N of the principal Act,-

(i) in the heading, for the words " and the Government" the comma and the words " and the Opposition Chief Whip" shall be substituted;

(ii) in sub-section (1),-

(a) for the words " Each Government Chief Whip" the words "Each Government Chief Whip and each Opposition Chief Whip" shall be substituted;

(b) for the words, figures and letters "and section 10L be liable to pay" the words, figures and letters "and section 10L or section 10M, as the case may be, liable to pay" shall be substituted.

13. Amendment of section 10P.- In section 10P of the principal Act, for the words "and the Government Chief Whips" the comma and the words "the Government Chief Whips and Opposition Chief Whips" shall be substituted.

14. Amendment of section 10Q.- In section 10Q of the principal Act, for the words "and a Government Chief Whip" the comma and the words "a Government Chief Whip and a Opposition Chief Whip" shall be substituted.

15. Amendment of section 11.- In section 11 of the principal Act, in sub-section(1), for the words “eight thousand rupees” the words “ten thousand rupees” shall be substituted.

16. Amendment of section 11A.- In section 11A of the principal Act,-

(i) in sub-section(1), for the words, brackets and figures “the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2005” the words, brackets and figures “the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2009” shall be substituted.

(ii) in clause (iii),-

(a) for the words “five thousand rupees” the words “fifteen thousand rupees” shall be substituted;

(b) in the first proviso, the following shall be substituted, namely:-

“Provided that where any person has served for morethan five years there shall be paid to him an additional pension at the rate of rupees one thousand per mensem for every subsequent completed year so however that the total amount of pension payable under this section does not exceed twenty five thousand rupees per mensem.”

(iii) sub-section (1A) shall be deemed to have omitted with effect from twenty fourth day of August 2005.

(iv) in sub-section (2), in clause (ii), for the words " or a Government Chief Whip" the comma and the words " a Government Chief Whip or a Opposition Chief Whip" shall be substituted;

(v) in sub-section (4), for the words " or a Government Chief Whip" the comma and the words " a Government Chief Whip or a Opposition Chief Whip" shall be substituted;

(vi) in sub-section (5), after clause (i), the following shall be inserted, namely:-

“ (ii) Shall be entitled to reimbursement of actual travel expenses for self along with his one companion in first class / second class A/C for journeys by train in India to a maximum of 35000 k.m. per annum subject to such rules as may be prescribed.”

17. Amendment of section 11B.- In section 11B of the principal Act, in sub-section(1), for the words “for the remaining period for which such member would have, but for his death, continued as member” the words “for life” shall be substituted.

18. Amendment of section 11C.- In section 11C of the principal Act, in sub-section (2),-

(a) for the words " and the Government Chief Whips" the comma and the words " the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(b) for the words “fifty thousand rupees” the words “seventy five thousand rupees” shall be substituted.

19. Amendment of section 12.- In section 12 of the principal Act,-

(1) in clause (cc) for the words “rupees five thousand per month” the words “rupees seven thousand five hundred per month” shall be substituted.

(2) in clause (ccc), for the words " a Government Chief Whip" the comma and the words "a Government Chief Whip and a Opposition Chief Whip" shall be substituted;

(3) in clause (g), for the words "and a Government Chief Whip" the comma and the words "a Government Chief Whip and a Opposition Chief Whip" shall be substituted.

(4) in clause (h),-

(a) in item (i), for the words “seven thousand five hundred rupees” the words “ten thousand rupees” shall be substituted.

(b) in item (ii), for the words “three thousand five hundred rupees” the words “fifteen thousand rupees” shall be substituted.

(c) in item (iii), for the words “one thousand rupees” the words “four thousand rupees” shall be substituted.

(d) in item (iv), for the words “two thousand rupees” the words “five thousand rupees” shall be substituted.

20. Amendment of section 13.- In section 13 of the principal Act,-

(i) in the heading, for the words " and the Government Chief Whips" the comma and the words " the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(ii) in sub-sections (1), (1A), and (2), for the words " or the Government Chief Whips" the comma and the words " the Government Chief Whips or the Opposition Chief Whips" shall be substituted.

21. Amendment of section 13B.- In section 13B of the principal Act, in the explanation, for the words " and a Government Chief Whip" the comma and the words " a Government Chief Whip and a Opposition Chief Whip" shall be substituted.

22. Amendment of section 15.- In section 15 of the principal Act, in sub-section (3), for the words "and the Government Chief Whips" the comma and the words " the Government Chief Whips and the Opposition Chief Whips" shall be substituted.

By order and in the name of the Governor of Karnataka,

G.K. BOREGOWDA
Secretary to Government
Department of Parliamentary Affairs and Legislation

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಘಟಕ, ಬೆಂಗಳೂರು.

KARNATAKA ACT NO. 27 OF 2009

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (SECOND AMENDMENT) ACT, 2009

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 11B

STATEMENT OF OBJECTS AND REASONS

Amending Act 27 of 2009.- Sub-section (1) of section 11-B of the Karnataka Legislature Salaries, Pension and Allowance Act, 1956 provides for payment of family pension to the family of a deceased member at the rate of fifty percent of pension admissible to a member under section 11-A for life.

If the person eligible for pension under section 11-A dies, the family was not eligible for family pension. It is considered necessary to provide for family pension to the family of a deceased person eligible for pension under section 11-A of the Act.

Hence the Bill.

[L.A.Bill No.39 of 2009, File No.42 Shasana 2009]

[Entry 38 of List II of the Seventh Schedule to the Constitution of India.]

KARNATAKA ACT NO. 27 OF 2009

(First Published in the Karnataka Gazette Extra-ordinary on the Fourteenth day of October, 2009)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (SECOND AMENDMENT) ACT, 2009

(Received the assent of the Governor on the Twelfth day of October, 2009)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixtieth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Second Amendment) Act, 2009.

(2) It shall come into force at once.

2. Amendment of section 11B.- In the Karnataka Legislature Salaries, Pensions and Allowance Act, 1956 (Karnataka Act 2 of 1957), in section 11-B, for sub-section (1), excluding the Explanation, the following sub-section shall be and shall be deemed to have been substituted with effect from 1st day of January, 2009, namely:-

"(1) Where a member dies before the expiry of his term or where a person eligible for pension under section 11-A dies, there shall be paid to his family, a family pension at the rate of fifty percent of pension admissible under section 11A per mensem."

By order and in the name of the Governor of Karnataka

G.K.BOREGOWDA

Secretary to Government

Department of Parliamentary Affairs and Legislation.

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಘಟಕ, ಬೆಂಗಳೂರು.

KARNATAKA ACT NO. 06 OF 2011

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2010

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 3
3. Amendment of section 8
4. Amendment of section 11A
5. Amendment of section 11B
6. Amendment of section 11C

STATEMENT OF OBJECTS AND REASONS

Amending Act 06 of 2011.- It is considered necessary to provide for family pension to the family of the deceased persons who was a member of the Legislative Council or the Legislative Assembly wholly or partly after 1st day of January, 1952, whether he was in receipt of pension or not.

Hence the Bill.

[L.A. Bill No.29 of 2010, File No.Samvyashae 33 Shasana 2010]

[Entry 38 of List II of the Seventh schedule to the constitution of India.]

— — —

KARNATAKA ACT NO. 06 OF 2011

(First published in the Karnataka Gazette Extra-ordinary on the fifth day of February, 2011)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2010

(Received the assent of the Governor on the Second day of February, 2011)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty first year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2010.

(2) It shall come into force at once.

2. Amendment of section 3.- In section 3 of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the principal Act), in sub-sections (1) and (2), for the words "seventy five thousand rupees" the words "two lakhs rupees" shall be substituted.

3. Amendment of section 8.- In section 8 of the Principal Act, in sub-section (2), in clause (d),-

(i) for the words "rupees eight hundred" the words "rupees one thousand" shall be substituted ;

(ii) in the first proviso, for the words "one thousand rupees" the words "one thousand two hundred rupees" shall be substituted.

4. Amendment of section 11A.- In section 11A of the principal Act, in sub-section (1), in the sixth proviso the words "after serving for a period of more than three years" shall be omitted.

5. Amendment of section 11B.- In section 11B of the principal Act,-

(i) after sub-section (1) but before the explanation, the following shall be inserted, namely:-

"(1A) Notwithstanding anything contained in sub-section (1), the family of the deceased person, who was a member of the Legislative Council or the Legislative Assembly after 1st day of January, 1952, whether he was in receipt of pension, or not shall be entitled for family pension at the rate specified under sub-section (1) as if the deceased person was a member after 26-12-1978."

(ii) in the Explanation, for the words "of this sub-section", the words, figures and brackets "of sub-sections (1) and (2)" shall be substituted.

6. Amendment of section 11C.- In section 11C of the principal Act, in sub-sections (1) and (2), for the words "seventy five thousand rupees" the words "one lakh rupees" shall be substituted.

By Order and in the name of the Governor of Karnataka

G.K. BOREGOWDA
Secretary to Government,
Department of Parliamentary Affairs and Legislation

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಘಟಕ, ಬೆಂಗಳೂರು. (ಪಿ3) (650 ಪ್ರತಿಗಳು)

KARNATAKA ACT NO. 32 OF 2011

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2011

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 3
3. Amendment of section 4
4. Amendment of section 5
5. Amendment of section 6
6. Amendment of section 8
7. Amendment of section 10
8. Amendment of section 10A
9. Amendment of section 10D
10. Amendment of section 10E
11. Amendment of section 10G
12. Amendment of section 10I
13. Amendment of section 10J
14. Amendment of section 10K
15. Amendment of section 10L
16. Amendment of section 10M
17. Amendment of section 10N
18. Amendment of section 11
19. Amendment of section 12

STATEMENT OF OBJECTS AND REASONS

Amending Act 32 of 2011.- It is considered necessary to enhance the salaries and allowances of the parliamentary functionaries and the legislators and certain other benefits by amending the Karnataka Legislature Salaries Act, 1956.

Hence, the Bill.

[L.A. Bill No. 32 of 2011, File No. Samvyashae 24 Shasana 2011]

[Entry 38 of List II of the Seventh Schedule to the Constitution of India.]

KARNATAKA ACT NO. 32 OF 2011

(First published in the Karnataka Gazette Extra-ordinary on the fourth day of July, 2011)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2011

(Received the assent of the Governor on the first day of July, 2011)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty -second year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2011.

(2) It shall come into force at once.

2. Amendment of section 3.- In section 3 of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the principal Act), in sub-sections (1) and (2), for the words “twelve thousand rupees” the words “thirty thousand rupees” shall be substituted.

3. Amendment of section 4.- In section 4 of the principal Act,-

(i) in sub section (1), for the words “twenty thousand rupees” the words “forty thousand rupees” shall be substituted; and

(ii) in sub section (2), for the words “five thousand rupees” the words “ten thousand rupees” shall be substituted.

4. Amendment of section 5.- In section 5 of the principal Act, in sub section (2), for the words “five hundred litres of petrol” the words “seven hundred and fifty litres of petrol” shall be substituted.

5. Amendment of section 6.- In section 6 of the principal Act, in sub-section (1), in clause (a), for the words “five hundred litres of petrol” the words “seven hundred and fifty litres of petrol” shall be substituted.

6. Amendment of section 8.- In section 8 of the principal Act, in sub-section (2),-

(i) in clause (b), for the words “twelve rupees” the words “twenty rupees” shall be substituted;

(ii) in clause (c), for the words “one and one fifth times” the words “one and one fourth times” shall be substituted;

(iii) in clause (d), in the first proviso, for the words “one thousand rupees” the words “two thousand rupees” shall be substituted.

7. Amendment of section 10.- In section 10 of the principal Act,-

(i) in sub-section (1), for the words “ ten thousand rupees” the words “twenty thousand rupees” shall be substituted.

(ii) in sub-section (2), for the words “five hundred litres”, the words “Seven hundred and fifty litres” shall be substituted.

8. Amendment of section 10A.- In section 10A of the principal Act,-

(i) in sub-section (1), for the words “ten thousand rupees” the words “twenty thousand rupees” shall be substituted.

(ii) in sub-section (2), for the words “ten thousand rupees” the words “twenty thousand rupees” shall be substituted.

9. Amendment of section 10D.- In section 10D of the principal Act, in sub-section(1), in clause (a), for the words “five hundred litres” the words “seven hundred and fifty litres” shall be substituted.

10. Amendment of section 10E.- In section 10E of the principal Act, for the words “ ten thousand rupees” the words “twenty thousand rupees” shall be substituted.

11. Amendment of section 10G.- In section 10G of the principal Act, in sub-section (2), for the words “five hundred litres” the words “seven hundred and fifty litres” shall be substituted.

12. Amendment of section 10I.- In section 10I of the principal Act, in sub-section(1), in clause (a), for the words “five hundred litres” the words “seven hundred and fifty litres” shall be substituted.

13. Amendment of section 10J.- In section 10J of the principal Act, for the words “ten thousand rupees” the words “ twenty thousand rupees” shall be substituted.

14. Amendment of section 10K.- In section 10K of the principal Act, for the words “ten thousand rupees” the words “twenty thousand rupees” shall be substituted.

15. Amendment of section 10L.- In section 10L of the principal Act, in sub-section (2), for the words “five hundred litres” the words “seven hundred and fifty litres” shall be substituted.

16. Amendment of section 10M.- In section 10M of the principal Act, in sub-section (2), for the words “five hundred litres”, the words “seven hundred and fifty litres” shall be substituted.

17. Amendment of section 10N.- In section 10N of the principal Act, in sub-section(1), in clause (a), for the words “five hundred litres” the words “seven hundred and fifty litres” shall be substituted.

18. Amendment of section 11.- In section 11 of the principal Act, in sub-section (1), for the words “ten thousand rupees” the words “twenty thousand rupees” shall be substituted.

19. Amendment of section 12.- In section 12 of the principal Act,-

(1) in clause (a), for the words “ten rupees” the words “twenty rupees” shall be substituted.

(2) in clause (b), in sub clause (i), for the words “six hundred rupees” the words “one thousand rupees” and for the words “seven hundred and fifty rupees” the words “one thousand five hundred rupees” shall respectively be substituted.

(3) in clause (cc), for the words “rupees seven thousand five hundred per month” the words “rupees twenty five thousand per month” shall be substituted.

(4) in clause (ccc) for the words “fifty thousand rupees” the words “two lakh rupees” shall be substituted;

(5) in clause (h),-

(i) in clause (i), for the words “ten thousand rupees”, the words “fifteen thousand rupees” shall be substituted.

(ii) in clause (iii), for the words “four thousand rupees”, the words “five thousand rupees” shall be substituted.

(iii) in clause (iv), for the words “five thousand rupees”, the words “ten thousand rupees” shall be substituted.

By Order and in the name of the Governor of Karnataka

G.K. BOREGOWDA

Secretary to Government,

Department of Parliamentary Affairs and Legislation

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಘಟಕ, ಬೆಂಗಳೂರು. (ಪಿ3) (550 ಪ್ರತಿಗಳು)

KARNATAKA ACT NO. 22 OF 2012

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2012

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 2
3. Amendment of section 11A
4. Amendment of section 11B
5. Amendment of section 12
6. Insertion of new section 13D

STATEMENT OF OBJECTS AND REASONS

Amending Act 22 of 2012.- It is considered necessary to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957),-

(a) to define the term recognized group and to provide telephone and such other Secretarial facilities to the office of the recognized groups;

(b) to enhance the pension payable to a member from Rs. 15,000/- to 25,000/- p.m. and to enhance the upper limit of pension from Rs.25,000/- to Rs. 35,000/- p.m.;

(c) to grant medical allowance of Rs.2,000/- (Rupees two thousand only) per month;and

(d) for reimbursement of actual travel expenses by train in India subject to a maximum of Rupees One Lakh per annum to ex-members, who are in receipt of pension.

Hence the Bill.

[L.A. Bill No.9 of 2012, File No.Samvyashae 14 Shasana 2012]

[Entry 38 of List II of the Seventh schedule to the constitution of India.]

KARNATAKA ACT NO. 22 OF 2012

(First published in the Karnataka Gazette Extra-ordinary on the Twenty-eighth day of April, 2012)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2012

(Received the assent of the Governor on the Twenty-sixth day of April, 2012)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-third year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2012.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the principal Act), in section 2, after clause (d), the following shall be inserted, namely:-

"(dd) 'recognised group' means,-

(i) in relation to the Karnataka Legislative Council, every party which has a strength of not less than 10 members i.e., the quorum strength of members in the Legislative Council;

(ii) in relation to the Karnataka Legislative Assembly, every party which has a strength of not less than twenty three members i.e., the quorum strength of the Legislative Assembly."

3. Amendment of section 11A.- In section 11A of the principal Act,-

(1) in sub-section (1), for the words "fifteen thousand", the words "twenty-five thousand" and for the words "twenty-five thousand", the words "thirty-five thousand" shall be substituted.

(2) in sub-section (5), for clause (ii), the following shall be substituted, namely:-

"(ii) shall be a maximum of Rupees One Lakh per annum for self alongwith his one companion in first class/second class A/c for journeys by train in India subject to such rules as may be prescribed."

4. Amendment of section 11B.- In section 11B of the principal Act, in sub-section (1), for the words "pension admissible", the words "pension drawn" shall be substituted.

5. Amendment of section 12.- In section 12 of the principal Act, in clause (c), after sub-clause (ii), the following shall be inserted, namely:-

"(iii) every ex-member who is in receipt of the pension under section 11A shall be entitled to fixed medical allowance of rupees four thousand per month, subject to the condition that the said amount shall be deducted in the medical reimbursement claim if any during the said month."

6. Insertion of new section 13D.- After section 13C of the principal Act, the following shall be inserted, namely:-

"**13D. Facilities to the recognised groups.-** (1) The recognised group shall be entitled to telephone and such secretarial facilities as may be prescribed in this behalf:

Provided that such facilities shall not be provided to such Leader or Deputy Leader as the case may be, who,-

(i) is provided with similar telephone and secretarial facilities by virtue of holding any office of, or representation in a Legislature Committee or other Committee, Council, Board, Commission or other body established by the Government; or

(ii) is provided with similar telephone and secretarial facilities in any other capacity by the Government or a local authority or a Corporation owned or controlled by the Government or any local authority.

(2) The facilities admissible under sub-section (1) shall be co-terminus with the term of the Leader or Deputy Leader as the case may be of the recognised group."

By Order and in the name of the Governor of Karnataka,

G.K. BOREGOWDA
Secretary to Government,
Department of Parliamentary Affairs and Legislation

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಘಟಕ, ಬೆಂಗಳೂರು. (ಪಿ3) (450 ಪ್ರತಿಗಳು)

KARNATAKA ACT NO. 07 OF 2013

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (SECOND AMENDMENT) ACT, 2012

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 11A

STATEMENT OF OBJECTS AND REASONS

Amending Act 7 of 2013.- Where the election of legislator is set-aside by the Court in an election petition due to technical reason not attributed to such legislator such as inclusion of certain voters in the voters list after the issue of notification of election by the Election Commission of India, it is considered necessary to provide such legislator pension under this Act.

Hence the Bill.

[L.A. Bill No.20 of 2012, File No. Samvyashae 45 Shasana 2011]

[Entry 38 of List II of the Seventh Schedule to the Constitution of India.]

KARNATAKA ACT NO. 07 OF 2013

(First published in the Karnataka Gazette Extra-ordinary on the fifteenth day of January, 2013)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (SECOND AMENDMENT) ACT, 2012

(Received the assent of the Governor on the eleventh day of January, 2013)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty -third year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Second Amendment) Act, 2012.

(2) It shall come into force at once.

2. Amendment of section 11A.- In section 11A of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), in sub-section (1), after the fourth proviso, the following shall be inserted, namely:-

> "Provided also that where the election of a person is set aside by the Court in an election petition due to technical reasons not attributed to such person and for this reason was not able to serve as a member during the period of five years, shall be deemed irrespective of the period of actual service, to have served as a member for five years.
>
> **Explanation.-** For the purpose of this proviso technical reason means inclusion of certain voters in the voter list after the issue of notification of election by the Election Commission of India."

By Order and in the name of the Governor of Karnataka,

G.K. BOREGOWDA
Secretary to Government,
Department of Parliamentary
Affairs and Legislation

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಘಟಕ, ಬೆಂಗಳೂರು. (ಪಿ7) (450 ಪ್ರತಿಗಳು)

KARNATAKA ACT NO. 08 OF 2013

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (THIRD AMENDMENT) ACT, 2012

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 11A
3. Amendment of section 11B
4. Amendment of section 12

STATEMENT OF OBJECTS AND REASONS

Amending Act 8 of 2013.- It is considered necessary to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1956) for reimbursement of actual travel expenses by air or train in India, subject to a maximum of Rupees One Lakh per annum to ex-members and also to provide family pension to the family members of ex-member.

Hence the Bill.

[L.A. Bill No.44 of 2012, File No. Samvyashae 60 Shasana 2012]

[Entry 38 of List II of the Seventh Schedule to the Constitution of India.]

KARNATAKA ACT NO. 08 OF 2013

(First published in the Karnataka Gazette Extra-ordinary on the Seventeenth day of January, 2013)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (THIRD AMENDMENT) ACT, 2012

(Received the assent of the Governor on the fifteenth day of January, 2013)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty -third year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Third Amendment) Act, 2012.

(2) It shall come into force at once.

2. Amendment of section 11A.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (herein after referred to as the Principal Act), in section 11A, in sub-section (5), for clause (ii), the following shall be substituted, namely:-

"(ii) shall for every financial year be entitled to receive in such manner and subject to such conditions, as may be prescribed, a sum of rupees one lakh per annum payable in two equal installments in the months of April and October for the purpose of travelling either single or with a companion in one or more journeys by air or by railway in India."

3. Amendment of section 11B.- In section 11B, of the Principal Act in sub-section (1), for the words "pension drawn" the words "pension admissible" shall be substituted.

4. Amendment of section 12.- In section 12 of the Principal Act, in clause (c), after sub clause (iii) the following shall be inserted, namely:-

"(iv) Every person who is drawing family pension under section 11B shall be entitled to rupees two thousand per month as fixed medical allowance, subject to the condition that the amount already reimbursed through the medical reimbursement claim if any during the said month, shall be deducted from the fixed medical allowance."

By Order and in the name of the Governor of Karnataka,

G.K. BOREGOWDA

Secretary to Government,

Department of Parliamentary

Affairs and Legislation

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಘಟಕ, ಬೆಂಗಳೂರು. (ಪಿ7) (500 ಪ್ರತಿಗಳು)

KARNATAKA ACT NO. 8 OF 2014
THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2014
Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 11A
3. Amendment of section 11B

STATEMENT OF OBJECTS AND REASONS

Amending Act 08 of 2014.-It is considered necessary to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956, (Karnataka Act 2 of 1957) to,-

(i) provide pension to the family of the deceased person, who was a member of Mysore Representative Assembly (MRA) or the Member of Coorg Representative Assembly, Constituent Assembly or Legislative Assembly or Legislative Council of any State including an Indian State or Province which or any area of which now forms part of State, before January, 1952; and

(ii) where the election of legislator is set-aside by the Court in an election petition due to technical reason not attributed to such legislator such as inclusion of certain voters in the voters list after the issue of notification of election by the Election Commission of India to provide such legislator pension from 1st day of August, 1990.

Hence, the Bill.

[L.A. Bill No.29 of 2014, File No. Samvyashae 61 Shasana 2012]

[Entry 38 of List II of the Seventh Schedule to the Constitution of India.]

KARNATAKA ACT NO. 8 OF 2014

(First published in the Karnataka Gazette Extra-ordinary on the Twenty-second day of February, 2014)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2014

(Received the assent of the Governor on the Twentieth day of February, 2014)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-fifth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2014.

(2) It shall come into force at once.

2. Amendment of section 11A.- In section 11A of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the Principal Act),-

(i) in sub-section (1), for the fifth proviso, the following shall be deemed to have been substituted with effect from 1st August, 1990, namely:-

> "Provided also that where the election of a person is set aside by the Court in an election petition due to technical reasons not attributed to such person and for this reason was not able to serve as a member during the period of five years, shall be deemed irrespective of the period of actual service, to have served as a member for five years.
>
> **Explanation.-** For the purpose of this proviso technical reason means inclusion of certain voters in the voter list after the issue of notification of election by the Election Commission of India."

(ii) for Explanation, the following shall be deemed to have been substituted with effect from 24th day of August 2005, namely:-

"Explanation.- For the purpose of this sub-section, a member of the Legislative Assembly or the Legislative Council includes,-

(1) a person who prior to the 1st day of November 1956 represented any of the areas which with effect on and from the said date have become part of the new State of Karnataka, as a member of the Legislative Assembly or the Legislative Council of the State of which the said areas were part:

Provided that in the case of a nominated member of the Legislative Assembly or the Legislative Council he shall be eligible for the pension if during his membership of the Legislative Assembly or the Legislative Council, he permanently resided in any area which forms part of the State of Karnataka.

(2) a person who was a member of the following (before the first day of January, 1952) namely:-

(a) The Constituent Assembly;

(b) The Mysore Representative Assembly;

(c) The Mysore Legislative Assembly;

(d) The Legislative Assembly or the Legislative Council of any State (including an Indian State) or Province,

Which or any area of which now forms part of the State of Karnataka.

Provided that no such pension shall be paid to a person unless,-

(i) in the case of a person who served as a member representing a territorial Constituency, he represented; and

(ii) in the case of any other member, he permanently resided during such membership in, any area which now forms part of the State of Karnataka."

3. Amendment of section 11B.- In section 11B of the Principal Act, for sub-section (1A), the following shall be substituted, namely:-

"(1A) Notwithstanding anything contained in sub-section (1), the family of the deceased person, who was a member of the Legislative Council or the Legislative Assembly whether he was in receipt of pension or not shall be entitled for family pension at the rate specified under sub-section (1)."

By Order and in the name of the Governor of Karnataka,

S.B. GUNJIGAVI
Secretary to Government
Department of Parliamentary Affairs and Legislation

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಘಟಕ, ಬೆಂಗಳೂರು. (ಪಿ7) (550 ಪ್ರತಿಗಳು)

ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ – ೪ಎ Part – IVA	ಬೆಂಗಳೂರು, ಸೋಮವಾರ,೧೯,ಅಕ್ಟೋಬರ್, ೨೦೨೦(ಆಶ್ವಯುಜ, ೨೭, ಶಕವರ್ಷ ೧೯೪೨) Bengaluru, MONDAY,19,OCTOBER,2020(Aashwayuja,27, ShakaVarsha 1942)	ನಂ. ೪೬೩ No. 463

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 29 ಶಾಸನ 2020, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:19.10.2020

The Karnataka Legislature Salaries, Pensions and Allowance and Certain other Law (Amendment) Bill, 2020 - ಇದಕ್ಕೆ 2020 ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳ 16ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2020 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ :24 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

KARNATAKA ACT NO.24 OF 2020

(First published in the Karnataka Gazette Extra-ordinary on the 19th Day of October 2020)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES AND CERTAIN OTHER LAW (AMENDMENT) Act, 2020

(Received the assent of the Governor on the 16th day of October 2020)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) and the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957).

WHEREAS Karnataka, as the rest of the India, is grappling with Corona Virus (COVID-19) pandemic which has severe health and economic ramifications for the people of the State;

AND WHEREAS the Corona Virus (COVID-19) pandemic has shown the Importance of expeditions relief and assistance and therefore, it is necessary to take certain emergency measures to prevent and contain the spread of said pandemic;

AND WHEREAS in order to manage and control such situation, it has become necessary to raise resources by reduction of salaries and allowances of Chief Minister, Minister, Minister of State and Deputy Minister, Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council;

Whereas it is expedient further to amend the Karnataka Legislative Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) and the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957) for the purposes herein after appearing ;

Be it enacted by the Karnataka State Legislature in the Seventy first year of the Republic of India as follows, namely:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Act, 2020.

(2) It shall come into force with effect from1St day of April 2020.

2. **Amendment of Karnataka Act 2 of 1957**.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), after section 3, following new section shall be inserted, namely:-

"3A. Reduction in salary and allowances.- Notwithstanding anything contained in the Karnataka Legislature Salaries, Pensions and Allowances Act 1956 (Karnataka Act 2 of 1957), Salary and Allowances payable to Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council shall be reduced by thirty per cent, for a period of one year commencing from the 1st April, 2020 , to meet the exigencies arising out of Corona Virus (COVID-19) pandemic."

3. Amendment of Karnataka Act 5 of 1957.- In the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), after section 3, the following new section shall be inserted, namely:-

"3A. Reduction in Salary and allowances .- Notwithstanding anything contained in the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), Salary and Allowances payable to Chief Minister, Minister, Minister of State and Deputy Minister shall be reduced by thirty per cent, for a period of one year commencing from the 1St April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic."

4. Power to remove difficulties .-If any difficulty arises in giving effect to the provisions of this Act, the Government may, by a notification or by order published in the Official Gazette, make such provisions which are not inconsistent with the provisions of this Act, as appear it to be necessary or expedient, for removing the difficulty:

Provided that, no notification or order under this section shall be made after the expiry of a period of two years from the date of commencement of this Act:

Provided further that, any clarification or Government proceedings issued, if any, by the Government in this behalf before the publication of this Act shall be deemed to have been issued under the provisions of this Act,

5. Repeal and Savings.- (1) the Karnataka Legislature Salaries, pensions and Allowances and certain other Law (Amendment) Ordinance, 2020 (Karnataka Ordinance No.4 of 2020) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

By Order and in the name of
the Governor of Karnataka,

(K. DWARAKANATA BABU)
Secretary to Government
Department of Parliamentary Affairs
And Legislation

PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO.DPAL 29 SHASHANA 2020, BENGALURU, DATED: 19.10.2020

Ordered that the translation of the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Act, 2020 (Karnataka Act 24 of 2020) in Kannada language, be published as authorised by the Governor of the Karnataka under section 5-A of the Karnataka official language Act, 1963 in the Karnataka Gazette Extra-ordinary for general Information.

The following translation of the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Act, 2020 (Karnataka Act 24 of 2020) in Kannada language, is published in the Official Gazette under the authority of the Governor of Karnataka under section 5-A of the Karnataka official language Act 1963.

2020 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 24

(2020 ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳ 19 ನೇ ದಿನಾಂಕದಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಮೊದಲು ಪ್ರಕಟವಾಗಿದೆ)

ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳು ಹಾಗೂ ಕೆಲವು ಇತರ ಕಾನೂನು (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2020

(2020 ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳ 16ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರಿಂದ ಅನುಮತಿಯನ್ನು ಪಡೆಯಲಾಗಿದೆ)

ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956 (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) ಮತ್ತು ಕರ್ನಾಟಕ ಮಂತ್ರಿಗಳ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ನ್ನು (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5) ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಒಂದು ಅಧಿನಿಯಮ.

ಭಾರತದ ಉಳಿದ ಕಡೆಗಳಂತೆ ಕರ್ನಾಟಕವು, ರಾಜ್ಯದ ಜನತೆಯ ಆರೋಗ್ಯ ಮತ್ತು ಹಣಕಾಸಿನ ಮೇಲೆ ತೀವ್ರವಾದ ಸಂಕೀರ್ಣ ಪರಿಣಾಮವುಂಟುಮಾಡಿರುವ ಕೊರೊನಾ ರೋಗಾಣು (ಕೋವಿಡ್-19) ಸಾಂಕ್ರಾಮಿಕ ರೋಗದೊಂದಿಗೆ ಹೋರಾಡುತ್ತಿರುವುದರಿಂದ;

ಮತ್ತು ಕೊರೊನಾ ರೋಗಾಣು (ಕೋವಿಡ್-19) ಸಾಂಕ್ರಾಮಿಕ ರೋಗವು ಶೀಘ್ರ ಪರಿಹಾರ ಮತ್ತು ನೆರವಿನ ಮಹತ್ವವನ್ನು ತೋರಿಸುತ್ತಿರುವುದರಿಂದ ಸದರಿ ಸಾಂಕ್ರಾಮಿಕ ರೋಗದ ಹರಡುವಿಕೆಯನ್ನು ತಡೆಗಟ್ಟಲು ಮತ್ತು ನಿಯಂತ್ರಿಸಲು ಕೆಲವು ತುರ್ತು ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಳ್ಳುವುದು ಅವಶ್ಯವಾಗಿರುವುದರಿಂದ;

ಮತ್ತು ಅಂಥ ಸನ್ನಿವೇಶವನ್ನು ನಿಭಾಯಿಸಲು ಮತ್ತು ನಿಯಂತ್ರಿಸಲು ಮುಖ್ಯಮಂತ್ರಿ, ಮಂತ್ರಿ, ರಾಜ್ಯ ಮಂತ್ರಿ ಮತ್ತು ಉಪಮಂತ್ರಿ, ಸಭಾಪತಿ, ಉಪಸಭಾಪತಿ, ಸಭಾಧ್ಯಕ್ಷ, ಉಪಸಭಾಧ್ಯಕ್ಷ, ವಿರೋಧಪಕ್ಷದ ನಾಯಕ ಸರ್ಕಾರದ ಮುಖ್ಯ ಸಚೇತಕ, ವಿರೋಧಪಕ್ಷದ ಮುಖ್ಯ ಸಚೇತಕ, ವಿಧಾನ ಸಭೆ ಮತ್ತು ವಿಧಾನ ಪರಿಷತ್ತಿನ ಸದಸ್ಯರ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು ಕಡಿಮೆಗೊಳಿಸುವ ಮೂಲಕ ಸಂಪನ್ಮೂಲಗಳನ್ನು ಹೆಚ್ಚಿಸುವುದು ಅವಶ್ಯಕವಾಗಿರುವುದರಿಂದ;

ಇಲ್ಲಿ ಇನ್ನುಮುಂದೆ ಕಂಡುಬರುವ ಉದ್ದೇಶಗಳಿಗಾಗಿ ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956 (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) ಮತ್ತು ಕರ್ನಾಟಕ ಮಂತ್ರಿಗಳ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956 (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5) ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡುವುದು ಯುಕ್ತವಾಗಿರುವುದರಿಂದ;

ಇದು ಭಾರತ ಗಣರಾಜ್ಯದ ಎಪ್ಪತ್ತೊಂದನೇ ವರ್ಷದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಧಾನಮಂಡಲದಿಂದ ಈ ಮುಂದಿನಂತೆ ಅಧಿನಿಯಮಿತವಾಗತಕ್ಕದ್ದು, ಎಂದರೆ :-

1. **ಸಂಕ್ಷಿಪ್ತ ಹೆಸರು ಮತ್ತು ಪ್ರಾರಂಭ.-** (1) ಈ ಅಧಿನಿಯಮವನ್ನು ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳು ಹಾಗೂ ಕೆಲವು ಇತರ ಕಾನೂನು (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2020 ಎಂದು ಕರೆಯತಕ್ಕದ್ದು.

(2) ಇದು 2020ರ ಏಪ್ರಿಲ್ 1ನೇ ದಿನದಿಂದ ಜಾರಿಗೆ ಬರತಕ್ಕದ್ದು.

2. 1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2ರ ತಿದ್ದುಪಡಿ.- ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ರ (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) 3ನೇ ಪ್ರಕರಣದ ತರುವಾಯ ಈ ಮುಂದಿನ ಹೊಸ ಪ್ರಕರಣವನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"3ಎ. ಸಂಬಳ ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.- ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ರಲ್ಲಿ(1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ, ಸಭಾಪತಿ, ಉಪಸಭಾಪತಿ, ಸಭಾಧ್ಯಕ್ಷ, ಉಪಸಭಾಧ್ಯಕ್ಷ, ವಿರೋಧಪಕ್ಷದ ನಾಯಕ, ಸರ್ಕಾರದ ಮುಖ್ಯ ಸಚೇತಕ, ವಿರೋಧಪಕ್ಷದ ಮುಖ್ಯ ಸಚೇತಕ, ವಿಧಾನ ಸಭೆ ಮತ್ತು ವಿಧಾನ ಪರಿಷತ್ತಿನ ಸದಸ್ಯರಿಗೆ ಪಾವತಿಸಬೇಕಾದ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು, ಕೊರೊನಾ ರೋಗಾಣು (ಕೋವಿಡ್-19) ಸಾಂಕ್ರಾಮಿಕ ರೋಗದಿಂದ ಉಂಟಾಗುವ ಅಗತ್ಯಗಳನ್ನು ಪೂರೈಸುವ ಸಲುವಾಗಿ 2020ರ ಏಪ್ರಿಲ್ 1ನೇ ದಿನದಿಂದ ಪ್ರಾರಂಭವಾಗಿ ಒಂದು ವರ್ಷದ ಅವಧಿಗಾಗಿ ಶೇಕಡಾ ಮೂವತ್ತರಷ್ಟನ್ನು ಕಡಿಮೆಗೊಳಿಸತಕ್ಕದ್ದು."

3. 1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5ರ ತಿದ್ದುಪಡಿ.- ಕರ್ನಾಟಕ ಮಂತ್ರಿಗಳ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ರ (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5) 3ನೇ ಪ್ರಕರಣದ ತರುವಾಯ ಈ ಮುಂದಿನ ಹೊಸ ಪ್ರಕರಣವನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"3ಎ. ಸಂಬಳ ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.- ಕರ್ನಾಟಕ ಮಂತ್ರಿಗಳ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ರಲ್ಲಿ (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5) ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ, ಮುಖ್ಯಮಂತ್ರಿ, ಮಂತ್ರಿ, ರಾಜ್ಯ ಮಂತ್ರಿ ಮತ್ತು ಉಪಮಂತ್ರಿಗೆ ಪಾವತಿಸಬೇಕಾದ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು, ಕೊರೊನಾ ರೋಗಾಣು (ಕೋವಿಡ್-19) ಸಾಂಕ್ರಾಮಿಕ ರೋಗದಿಂದ ಉಂಟಾಗುವ ಅಗತ್ಯಗಳನ್ನು ಪೂರೈಸುವ ಸಲುವಾಗಿ 2020ರ ಏಪ್ರಿಲ್ 1ನೇ ದಿನದಿಂದ ಪ್ರಾರಂಭವಾಗಿ ಒಂದು ವರ್ಷದ ಅವಧಿಗಾಗಿ ಶೇಕಡಾ ಮೂವತ್ತನ್ನು ಕಡಿಮೆಗೊಳಿಸತಕ್ಕದ್ದು."

4. ತೊಂದರೆಗಳ ನಿವಾರಣೆಗೆ ಅಧಿಕಾರ.- ಈ ಅಧಿನಿಯಮದ ಉಪಬಂಧಗಳನ್ನು ಜಾರಿಗೊಳಿಸುವ ಸಂಬಂಧದಲ್ಲಿ ಯಾವುದೇ ತೊಂದರೆ ಉದ್ಭವಿಸಿದರೆ, ಸರ್ಕಾರವು, ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಿದ ಅಧಿಸೂಚನೆಯ ಅಥವಾ ಆದೇಶದ ಮೂಲಕ ತೊಂದರೆಯ ನಿವಾರಣೆಗಾಗಿ ಅವಶ್ಯಕ ಹಾಗೂ ಸಮಂಜಸವೆಂದು ತನಗೆ ಕಂಡುಬರುವಂಥ ಮತ್ತು ಈ ಅಧಿನಿಯಮದ ಉಪಬಂಧಗಳಿಗೆ ಅಸಂಗತವಲ್ಲದ ಉಪಬಂಧಗಳನ್ನು ರಚಿಸಬಹುದು:

R.N.I. No. KARBIL/2001/47147 POSTAL REGN. No. RNP/KA/BGS/2202/2017-19
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ಪರಂತು, ಈ ಅಧಿನಿಯಮವು ಪ್ರಾರಂಭವಾದ ದಿನಾಂಕದಿಂದ ಎರಡು ವರ್ಷಗಳು ಮುಕ್ತಾಯವಾದ ತರುವಾಯ ಈ ಪ್ರಕರಣದ ಅಡಿಯಲ್ಲಿ ಅಂಥ ಯಾವುದೇ ಅಧಿಸೂಚನೆ ಅಥವಾ ಆದೇಶವನ್ನು ಹೊರಡಿಸತಕ್ಕದ್ದಲ್ಲ.

ಮತ್ತು ಪರಂತು, ಈ ಅಧಿನಿಯಮವನ್ನು ಪ್ರಕಟಿಸುವುದಕ್ಕೆ ಮೊದಲು ಸರ್ಕಾರದ ಮೂಲಕ ಹೊರಡಿಸಿದ ಯಾವುದೇ ಸ್ಪಷ್ಟೀಕರಣ ಅಥವಾ ಸರ್ಕಾರದ ವ್ಯವಹರಣೆಗಳು ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ, ಅವುಗಳನ್ನು ಈ ಅಧಿನಿಯಮದ ಉಪಬಂಧಗಳ ಅಡಿಯಲ್ಲಿ ಹೊರಡಿಸಲಾಗಿದೆ ಎಂದು ಭಾವಿಸತಕ್ಕದ್ದು.

5. ನಿರಸನ ಮತ್ತು ಉಳಿಸುವಿಕೆಗಳು.- (1) ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳು ಹಾಗೂ ಕೆಲವು ಇತರ ಕಾನೂನು (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2020ನ್ನು(2020ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ 4) ಈ ಮೂಲಕ ನಿರಸನಗೊಳಿಸಲಾಗಿದೆ.

(2) ಅಂಥ ನಿರಸನವು ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ ಸದರಿ ಅಧ್ಯಾದೇಶದ ಮೂಲಕ ತಿದ್ದುಪಡಿಯಾದಂತೆ ಮೂಲ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ಏನೇ ಮಾಡಿದ್ದರೂ ಅಥವಾ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿದ್ದರೂ ಈ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ತಿದ್ದುಪಡಿಯಾದಂತೆ ಅದನ್ನು ಮೂಲ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ಮಾಡಲಾಗಿದೆ ಅಥವಾ ಕೈಗೊಳ್ಳಲಾಗಿದೆ ಎಂದು ಭಾವಿಸತಕ್ಕದ್ದು.

The above translation of the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Act, 2020 (Karnataka Act 24 of 2020) shall be authoritative text in the Kannada language under section 5-A of the Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963).

ವಜುಭಾಯಿ ವಾಲ
ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರು

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಸಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

(ಕೆ.ದ್ವಾರಕನಾಥ್ ಬಾಬು)
ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ
ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು
ಶಾಸನ ರಚನೆ ಇಲಾಖೆ

ಮುದ್ರಕರು ಹಾಗೂ ಪ್ರಕಾಶಕರು:– ಸಂಕಲನಾಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಸರ್ಕಾರಿ ಕೇಂದ್ರ ಮುದ್ರಣಾಲಯ, ಬೆಂಗಳೂರು.

SUNIL GARDE Digitally signed by SUNIL GARDE Date: 2020.10.19 17:57:16 +05'30'

ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ – ೪ಎ Part – IVA	ಬೆಂಗಳೂರು, ಸೋಮವಾರ,೧೯,ಅಕ್ಟೋಬರ್, ೨೦೨೦(ಆಶ್ವಯುಜ, ೨೭, ಶಕವರ್ಷ ೧೯೪೨) Bengaluru, MONDAY,19,OCTOBER,2020(Aashwayuja,27, ShakaVarsha 1942)	ನಂ. ೪೬೩ No. 463

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 29 ಶಾಸನ 2020, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:19.10.2020

The Karnataka Legislature Salaries, Pensions and Allowance and Certain other Law (Amendment) Bill, 2020 - ಇದಕ್ಕೆ 2020 ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳ 16ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2020 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ :24 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

KARNATAKA ACT NO.24 OF 2020

(First published in the Karnataka Gazette Extra-ordinary on the 19th Day of October 2020)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES AND CERTAIN OTHER LAW (AMENDMENT) Act, 2020

(Received the assent of the Governor on the 16th day of October 2020)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) and the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957).

WHEREAS Karnataka, as the rest of the India, is grappling with Corona Virus (COVID-19) pandemic which has severe health and economic ramifications for the people of the State;

AND WHEREAS the Corona Virus (COVID-19) pandemic has shown the Importance of expeditions relief and assistance and therefore, it is necessary to take certain emergency measures to prevent and contain the spread of said pandemic;

AND WHEREAS in order to manage and control such situation, it has become necessary to raise resources by reduction of salaries and allowances of Chief Minister, Minister, Minister of State and Deputy Minister, Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council;

Whereas it is expedient further to amend the Karnataka Legislative Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) and the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957) for the purposes herein after appearing ;

Be it enacted by the Karnataka State Legislature in the Seventy first year of the Republic of India as follows, namely:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Act, 2020.

(2) It shall come into force with effect from1St day of April 2020.

2. **Amendment of Karnataka Act 2 of 1957**.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), after section 3, following new section shall be inserted, namely:-

"3A. Reduction in salary and allowances.- Notwithstanding anything contained in the Karnataka Legislature Salaries, Pensions and Allowances Act 1956 (Karnataka Act 2 of 1957), Salary and Allowances payable to Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council shall be reduced by thirty per cent, for a period of one year commencing from the 1st April, 2020 , to meet the exigencies arising out of Corona Virus (COVID-19) pandemic."

3. Amendment of Karnataka Act 5 of 1957.- In the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), after section 3, the following new section shall be inserted, namely:-

"3A. Reduction in Salary and allowances .- Notwithstanding anything contained in the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), Salary and Allowances payable to Chief Minister, Minister, Minister of State and Deputy Minister shall be reduced by thirty per cent, for a period of one year commencing from the 1St April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic."

4. Power to remove difficulties .-If any difficulty arises in giving effect to the provisions of this Act, the Government may, by a notification or by order published in the Official Gazette, make such provisions which are not inconsistent with the provisions of this Act, as appear it to be necessary or expedient, for removing the difficulty:

Provided that, no notification or order under this section shall be made after the expiry of a period of two years from the date of commencement of this Act:

Provided further that, any clarification or Government proceedings issued, if any, by the Government in this behalf before the publication of this Act shall be deemed to have been issued under the provisions of this Act,

5. Repeal and Savings.- (1) the Karnataka Legislature Salaries, pensions and Allowances and certain other Law (Amendment) Ordinance, 2020 (Karnataka Ordinance No.4 of 2020) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

By Order and in the name of
the Governor of Karnataka,

(K. DWARAKANATA BABU)
Secretary to Government
Department of Parliamentary Affairs
And Legislation

PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO.DPAL 29 SHASHANA 2020, BENGALURU, DATED: 19.10.2020

Ordered that the translation of the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Act, 2020 (Karnataka Act 24 of 2020) in Kannada language, be published as authorised by the Governor of the Karnataka under section 5-A of the Karnataka official language Act, 1963 in the Karnataka Gazette Extra-ordinary for general Information.

The following translation of the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Act, 2020 (Karnataka Act 24 of 2020) in Kannada language, is published in the Official Gazette under the authority of the Governor of Karnataka under section 5-A of the Karnataka official language Act 1963.

2020 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 24

(2020 ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳ 19 ನೇ ದಿನಾಂಕದಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಮೊದಲು ಪ್ರಕಟವಾಗಿದೆ)

ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳು ಹಾಗೂ ಕೆಲವು ಇತರ ಕಾನೂನು (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2020

(2020 ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳ 16ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರಿಂದ ಅನುಮತಿಯನ್ನು ಪಡೆಯಲಾಗಿದೆ)

ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956 (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) ಮತ್ತು ಕರ್ನಾಟಕ ಮಂತ್ರಿಗಳ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ನ್ನು (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5) ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಒಂದು ಅಧಿನಿಯಮ.

ಭಾರತದ ಉಳಿದ ಕಡೆಗಳಂತೆ ಕರ್ನಾಟಕವು, ರಾಜ್ಯದ ಜನತೆಯ ಆರೋಗ್ಯ ಮತ್ತು ಹಣಕಾಸಿನ ಮೇಲೆ ತೀವ್ರವಾದ ಸಂಕೀರ್ಣ ಪರಿಣಾಮವುಂಟುಮಾಡಿರುವ ಕೊರೊನಾ ರೋಗಾಣು (ಕೋವಿಡ್-19) ಸಾಂಕ್ರಾಮಿಕ ರೋಗದೊಂದಿಗೆ ಹೋರಾಡುತ್ತಿರುವುದರಿಂದ;

ಮತ್ತು ಕೊರೊನಾ ರೋಗಾಣು (ಕೋವಿಡ್-19) ಸಾಂಕ್ರಾಮಿಕ ರೋಗವು ಶೀಘ್ರ ಪರಿಹಾರ ಮತ್ತು ನೆರವಿನ ಮಹತ್ವವನ್ನು ತೋರಿಸುತ್ತಿರುವುದರಿಂದ ಸದರಿ ಸಾಂಕ್ರಾಮಿಕ ರೋಗದ ಹರಡುವಿಕೆಯನ್ನು ತಡೆಗಟ್ಟಲು ಮತ್ತು ನಿಯಂತ್ರಿಸಲು ಕೆಲವು ತುರ್ತು ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಳ್ಳುವುದು ಅವಶ್ಯವಾಗಿರುವುದರಿಂದ;

ಮತ್ತು ಅಂಥ ಸನ್ನಿವೇಶವನ್ನು ನಿಭಾಯಿಸಲು ಮತ್ತು ನಿಯಂತ್ರಿಸಲು ಮುಖ್ಯಮಂತ್ರಿ, ಮಂತ್ರಿ, ರಾಜ್ಯ ಮಂತ್ರಿ ಮತ್ತು ಉಪಮಂತ್ರಿ, ಸಭಾಪತಿ, ಉಪಸಭಾಪತಿ, ಸಭಾಧ್ಯಕ್ಷ, ಉಪಸಭಾಧ್ಯಕ್ಷ, ವಿರೋಧಪಕ್ಷದ ನಾಯಕ ಸರ್ಕಾರದ ಮುಖ್ಯ ಸಚೇತಕ, ವಿರೋಧಪಕ್ಷದ ಮುಖ್ಯ ಸಚೇತಕ, ವಿಧಾನ ಸಭೆ ಮತ್ತು ವಿಧಾನ ಪರಿಷತ್ತಿನ ಸದಸ್ಯರ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು ಕಡಿಮೆಗೊಳಿಸುವ ಮೂಲಕ ಸಂಪನ್ಮೂಲಗಳನ್ನು ಹೆಚ್ಚಿಸುವುದು ಅವಶ್ಯಕವಾಗಿರುವುದರಿಂದ;

ಇಲ್ಲಿ ಇನ್ನುಮುಂದೆ ಕಂಡುಬರುವ ಉದ್ದೇಶಗಳಿಗಾಗಿ ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956 (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) ಮತ್ತು ಕರ್ನಾಟಕ ಮಂತ್ರಿಗಳ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956 (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5) ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡುವುದು ಯುಕ್ತವಾಗಿರುವುದರಿಂದ;

ಇದು ಭಾರತ ಗಣರಾಜ್ಯದ ಎಪ್ಪತ್ತೊಂದನೇ ವರ್ಷದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಧಾನಮಂಡಲದಿಂದ ಈ ಮುಂದಿನಂತೆ ಅಧಿನಿಯಮಿತವಾಗತಕ್ಕದ್ದು, ಎಂದರೆ :-

1. **ಸಂಕ್ಷಿಪ್ತ ಹೆಸರು ಮತ್ತು ಪ್ರಾರಂಭ.-** (1) ಈ ಅಧಿನಿಯಮವನ್ನು ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳು ಹಾಗೂ ಕೆಲವು ಇತರ ಕಾನೂನು (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2020 ಎಂದು ಕರೆಯತಕ್ಕದ್ದು.

(2) ಇದು 2020ರ ಏಪ್ರಿಲ್ 1ನೇ ದಿನದಿಂದ ಜಾರಿಗೆ ಬರತಕ್ಕದ್ದು.

2. 1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2ರ ತಿದ್ದುಪಡಿ.- ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ರ (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) 3ನೇ ಪ್ರಕರಣದ ತರುವಾಯ ಈ ಮುಂದಿನ ಹೊಸ ಪ್ರಕರಣವನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"3ಎ. ಸಂಬಳ ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.- ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ರಲ್ಲಿ(1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ, ಸಭಾಪತಿ, ಉಪಸಭಾಪತಿ, ಸಭಾಧ್ಯಕ್ಷ, ಉಪಸಭಾಧ್ಯಕ್ಷ, ವಿರೋಧಪಕ್ಷದ ನಾಯಕ, ಸರ್ಕಾರದ ಮುಖ್ಯ ಸಚೇತಕ, ವಿರೋಧಪಕ್ಷದ ಮುಖ್ಯ ಸಚೇತಕ, ವಿಧಾನ ಸಭೆ ಮತ್ತು ವಿಧಾನ ಪರಿಷತ್ತಿನ ಸದಸ್ಯರಿಗೆ ಪಾವತಿಸಬೇಕಾದ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು, ಕೊರೊನಾ ರೋಗಾಣು (ಕೋವಿಡ್-19) ಸಾಂಕ್ರಾಮಿಕ ರೋಗದಿಂದ ಉಂಟಾಗುವ ಅಗತ್ಯಗಳನ್ನು ಪೂರೈಸುವ ಸಲುವಾಗಿ 2020ರ ಏಪ್ರಿಲ್ 1ನೇ ದಿನದಿಂದ ಪ್ರಾರಂಭವಾಗಿ ಒಂದು ವರ್ಷದ ಅವಧಿಗಾಗಿ ಶೇಕಡಾ ಮೂವತ್ತರಷ್ಟನ್ನು ಕಡಿಮೆಗೊಳಿಸತಕ್ಕದ್ದು."

3. 1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5ರ ತಿದ್ದುಪಡಿ.- ಕರ್ನಾಟಕ ಮಂತ್ರಿಗಳ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ರ (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5) 3ನೇ ಪ್ರಕರಣದ ತರುವಾಯ ಈ ಮುಂದಿನ ಹೊಸ ಪ್ರಕರಣವನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"3ಎ. ಸಂಬಳ ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.- ಕರ್ನಾಟಕ ಮಂತ್ರಿಗಳ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ರಲ್ಲಿ (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 5) ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ, ಮುಖ್ಯಮಂತ್ರಿ, ಮಂತ್ರಿ, ರಾಜ್ಯ ಮಂತ್ರಿ ಮತ್ತು ಉಪಮಂತ್ರಿಗೆ ಪಾವತಿಸಬೇಕಾದ ಸಂಬಳಗಳು ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು, ಕೊರೊನಾ ರೋಗಾಣು (ಕೋವಿಡ್-19) ಸಾಂಕ್ರಾಮಿಕ ರೋಗದಿಂದ ಉಂಟಾಗುವ ಅಗತ್ಯಗಳನ್ನು ಪೂರೈಸುವ ಸಲುವಾಗಿ 2020ರ ಏಪ್ರಿಲ್ 1ನೇ ದಿನದಿಂದ ಪ್ರಾರಂಭವಾಗಿ ಒಂದು ವರ್ಷದ ಅವಧಿಗಾಗಿ ಶೇಕಡಾ ಮೂವತ್ತನ್ನು ಕಡಿಮೆಗೊಳಿಸತಕ್ಕದ್ದು."

4. ತೊಂದರೆಗಳ ನಿವಾರಣೆಗೆ ಅಧಿಕಾರ.- ಈ ಅಧಿನಿಯಮದ ಉಪಬಂಧಗಳನ್ನು ಜಾರಿಗೊಳಿಸುವ ಸಂಬಂಧದಲ್ಲಿ ಯಾವುದೇ ತೊಂದರೆ ಉದ್ಭವಿಸಿದರೆ, ಸರ್ಕಾರವು, ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಿದ ಅಧಿಸೂಚನೆಯ ಅಥವಾ ಆದೇಶದ ಮೂಲಕ ತೊಂದರೆಯ ನಿವಾರಣೆಗಾಗಿ ಅವಶ್ಯಕ ಹಾಗೂ ಸಮಂಜಸವೆಂದು ತನಗೆ ಕಂಡುಬರುವಂಥ ಮತ್ತು ಈ ಅಧಿನಿಯಮದ ಉಪಬಂಧಗಳಿಗೆ ಅಸಂಗತವಲ್ಲದ ಉಪಬಂಧಗಳನ್ನು ರಚಿಸಬಹುದು:

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ಪರಂತು, ಈ ಅಧಿನಿಯಮವು ಪ್ರಾರಂಭವಾದ ದಿನಾಂಕದಿಂದ ಎರಡು ವರ್ಷಗಳು ಮುಕ್ತಾಯವಾದ ತರುವಾಯ ಈ ಪ್ರಕರಣದ ಅಡಿಯಲ್ಲಿ ಅಂಥ ಯಾವುದೇ ಅಧಿಸೂಚನೆ ಅಥವಾ ಆದೇಶವನ್ನು ಹೊರಡಿಸತಕ್ಕದ್ದಲ್ಲ.

ಮತ್ತು ಪರಂತು, ಈ ಅಧಿನಿಯಮವನ್ನು ಪ್ರಕಟಿಸುವುದಕ್ಕೆ ಮೊದಲು ಸರ್ಕಾರದ ಮೂಲಕ ಹೊರಡಿಸಿದ ಯಾವುದೇ ಸ್ಪಷ್ಟೀಕರಣ ಅಥವಾ ಸರ್ಕಾರದ ವ್ಯವಹರಣೆಗಳು ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ, ಅವುಗಳನ್ನು ಈ ಅಧಿನಿಯಮದ ಉಪಬಂಧಗಳ ಅಡಿಯಲ್ಲಿ ಹೊರಡಿಸಲಾಗಿದೆ ಎಂದು ಭಾವಿಸತಕ್ಕದ್ದು.

5. ನಿರಸನ ಮತ್ತು ಉಳಿಸುವಿಕೆಗಳು.- (1) ಕರ್ನಾಟಕ ವಿಧಾನ ಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳು ಹಾಗೂ ಕೆಲವು ಇತರ ಕಾನೂನು (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2020ನ್ನು(2020ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ 4) ಈ ಮೂಲಕ ನಿರಸನಗೊಳಿಸಲಾಗಿದೆ.

(2) ಅಂಥ ನಿರಸನವು ಏನೇ ಒಳಗೊಂಡಿದ್ದರೂ ಸದರಿ ಅಧ್ಯಾದೇಶದ ಮೂಲಕ ತಿದ್ದುಪಡಿಯಾದಂತೆ ಮೂಲ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ಏನೇ ಮಾಡಿದ್ದರೂ ಅಥವಾ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿದ್ದರೂ ಈ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ತಿದ್ದುಪಡಿಯಾದಂತೆ ಅದನ್ನು ಮೂಲ ಅಧಿನಿಯಮದ ಅಡಿಯಲ್ಲಿ ಮಾಡಲಾಗಿದೆ ಅಥವಾ ಕೈಗೊಳ್ಳಲಾಗಿದೆ ಎಂದು ಭಾವಿಸತಕ್ಕದ್ದು.

The above translation of the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Act, 2020 (Karnataka Act 24 of 2020) shall be authoritative text in the Kannada language under section 5-A of the Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963).

ವಜುಭಾಯಿ ವಾಲ
ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರು

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಸಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

(ಕೆ.ದ್ವಾರಕನಾಥ್ ಬಾಬು)
ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ
ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು
ಶಾಸನ ರಚನೆ ಇಲಾಖೆ

ಮುದ್ರಕರು ಹಾಗೂ ಪ್ರಕಾಶಕರು:– ಸಂಕಲನಾಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಸರ್ಕಾರಿ ಕೇಂದ್ರ ಮುದ್ರಣಾಲಯ, ಬೆಂಗಳೂರು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ – ೪ಎ Part – IVA	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ೦೪, ಮಾರ್ಚ್, ೨೦೨೨(ಫಾಲ್ಗುಣ, ೧೩, ಶಕವರ್ಷ, ೧೯೪೩) BENGALURU, FRIDAY, 04, MARCH, 2022(PHALGUNA, 13, SHAKAVARSHA, 1943)	ನಂ. ೯೬ No. 96

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 04 ಶಾಸನ 2022, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 04.03.2022

The Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Bill, 2022 ಇದಕ್ಕೆ 2022 ರ ಮಾರ್ಚ್ ತಿಂಗಳ 03 ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2022 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ : 10 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

KARNATAKA ACT NO. 10 OF 2022

(First Published in the Karnataka Gazette Extra-ordinary on the 4th day of March 2022)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2022

(Received the assent of the Governor on the 3rd day of March 2022)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy third year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2022.

(2) It shall come into force with effect from 1st day of April, 2022.

2. Amendment of section 3.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), (hereinafter referred to as the Principal Act), in section 3,-

(i) in sub-section (1), for the words "fifty thousand rupees", the words "seventy five thousand rupees" and for the words "three lakhs rupees", the words "four lakhs rupees" shall be substituted;

(ii) in sub section (2), for the words "fifty thousand rupees", the words " seventy five thousand rupees" and for the words "three lakhs rupees", the words "four lakhs rupees" shall be substituted.

3. Amendment of section 4. - In section 4 of the Principal Act, in sub-section (1), for the words "eighty thousand rupees", the words "one lakh sixty thousand rupees" shall be substituted.

4. Amendment of section 5.- In section 5 of the Principal Act, in sub-section (2), for the words "one thousand", the words "two thousand" shall be substituted.

5. Amendment of section 6.- In section 6 of the Principal Act, in sub-section (1), in clause (a), for the words "one thousand", the words "two thousand " shall be substituted.

6. Amendment of section 8.- In section 8 of the Principal Act, in sub section (2),-

(i) in clause (b), for the words "thirty rupees", the words "forty rupees" shall be substituted.

(ii) in clause (d), for the words "rupees two thousand", the words "rupees three thousand" shall be substituted.

(iii) in first proviso, for the words "two thousand five hundred rupees and five thousand rupees" the words "three thousand five hundred rupees and seven thousand rupees" shall be substituted.

7. Amendment of section 10.- In section 10 of the Principal Act,-

(i) in sub-section (1), for the words "forty thousand rupees", the words "sixty thousand rupees" shall be substituted;

(ii) in sub-section (2), for the words "one thousand litres", the words "one thousand five hundred litres" shall be substituted.

8. Amendment of section 10A.- In section 10A of the Principal Act,-

(i) in sub-section (1), for the words "forty thousand rupees", the words "sixty thousand rupees" shall be substituted.

(ii) in sub-section (2), for the words "forty thousand rupees", the words "sixty thousand rupees" shall be substituted.

9. Amendment of section 10D.- In section 10D of the Principal Act, in sub-section (1) in clause (a) for the words "seven hundred and fifty litres" , the words "one thousand five hundred litres" shall be substituted.

10. Amendment of section 10E.- In section 10E of the Principal Act, for the words "forty thousand rupees", the words "sixty thousand rupees" shall be substituted.

11. Amendment of section 10G.- In section 10G of the Principal Act, in sub-section (2), for the words "one thousand litres ", the words "two thousand litres" shall be substituted.

12. Amendment of section 10I.- In section 10I of the Principal Act, in sub-section (1),in clause (a) for the words "seven hundred and fifty litres", the words "one thousand five hundred litres" shall be substituted.

13. Amendment of section 10J.- In section 10J of the Principal Act, for the words "thirty five thousand rupees", the words "fifty thousand rupees" shall be substituted.

14. Amendment of section 10K.- In section 10K of the Principal Act, for the words " thirty five thousand rupees", the words "fifty thousand rupees" shall be substituted.

15. Amendment of section 10L.- In section 10L of the Principal Act, in sub-section (2), for the words "one thousand litres", the words "one thousand five hundred litres" shall be substituted.

16. Amendment of section 10M.- In section 10M of the Principal Act, in sub-section (2), for the words "one thousand litres", the words " one thousand five hundred litres" shall be substituted.

17. Amendment of section 10N.- In section 10N of the Principal Act, in sub-section (1), in clause (a) for the words "seven hundred and fifty litres", the words "one thousand five hundred litres" shall be substituted.

18. Amendment of section 11.- In section 11 of the Principal Act, in sub-section (1), for the words "twenty five thousand rupees", the words "forty thousand rupees" shall be substituted.

19. Amendment of section 11A.- In section 11A of the Principal Act, in sub-section (1),-

(i) for the words "forty thousand rupees" the words "fifty thousand rupees" shall be substituted.

(ii) for the eighth proviso, the following shall be substituted, namely:-

"Provided also that, where any person has served for more than five years there shall be paid to him an additional pension at the rate of rupees five thousand per mensem for every subsequent completed term which shall not exceed rupees one lakh."

20. Amendment of section 11C.- In section 11C of the Principal Act,-

(i) in sub-section (1), for the words "two lakh rupees", the words "two lakhs fifty thousand rupees" shall be substituted.

(ii) in sub-section (2), for the words "two lakh rupees", the words "two lakhs fifty thousand rupees" shall be substituted.

21. Insertion of new section 11D.- After section 11C of the Principal Act, the following shall be inserted, namely:-

"**11D. Increase in Salary and Allowances of the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, the Leaders of Opposition, the Government Chief whips, the Opposition Chief Whips, the members of the Legislative Assembly and the Legislative Council.-** The salary and allowances of the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, the Leaders of Opposition, the Government Chief whips, the Opposition Chief Whips, the members of the Legislative Assembly and the Legislative Council shall be increased after every five years commencing from 1st April, 2023 on the basis of Cost Inflation Index provided under clause (v) of Explanation to section 48 of the Income-tax Act, 1961."

22. Amendment of section 12.- In section 12 of the Principal Act,-

(i) in clause (a) for the words "twenty five rupees" the words "thirty five rupees" shall be substituted.

(ii) in clause (b) in sub-clause (i) for the words "two thousand rupees", "two thousand five hundred rupees", "five thousand rupees" and "one thousand five hundred rupees" the words "two thousand five hundred rupees", "three thousand five hundred rupees", "seven thousand rupees" and "two thousand rupees" shall respectively be substituted.

(iii) in clause (cc) for the words "forty thousand rupees" the words "sixty thousand rupees" shall be substituted.

(iv) in clause (ccc) for the words "two lakh rupees" the words "two lakhs fifty thousand rupees" shall be substituted.

(v) in clause (h),-

(a) in sub-clause (ii) for the words "forty thousand rupees" the words "sixty thousand rupees" shall be substituted.

(b) in sub-clause (iv) for the words "ten thousand rupees" the words "twenty thousand rupees" shall be substituted.

By Order and in the name of
the Governor of Karnataka,

G. SRIDHAR
Secretary to Government
Department of Parliamentary Affairs
And Legislation.

PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO. DPAL 04 SHASHANA 2022, BENGALURU, DATED: 04.03.2022

The Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963) ರ ಪ್ರಕರಣ 5-ಎ ರಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ The Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2022 (Karnataka Act 10 of 2022) ನ ಭಾಷಾಂತರವನ್ನು ಅಧಿಕೃತ ಕನ್ನಡ ಪಠ್ಯವೆಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ (ಭಾಗ-IVA) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

2022ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:10

(2022 ರ ಮಾರ್ಚ್ ತಿಂಗಳ 4ನೇ ದಿನಾಂಕದಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಮೊದಲು ಪ್ರಕಟವಾಗಿದೆ)

ಕರ್ನಾಟಕ ವಿಧಾನಮಂಡಲದವರ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿ ವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2022

(2022ರ ಮಾರ್ಚ್ ತಿಂಗಳ 3ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರಿಂದ ಅನುಮೋದನೆಯನ್ನು ಪಡೆಯಲಾಗಿದೆ)

ಕರ್ನಾಟಕ ವಿಧಾನಮಂಡಲದವರ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿ ವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956 ಕ್ಕೆ ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಒಂದು ಅಧಿನಿಯಮ.

ಇಲ್ಲಿ ಇನ್ನು ಮುಂದೆ ಕಂಡು ಬರುವ ಉದ್ದೇಶಗಳಿಗಾಗಿ ಕರ್ನಾಟಕ ವಿಧಾನಮಂಡಲದವರ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿ ವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ನ್ನು (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡುವುದು ಯುಕ್ತವಾಗಿರುವುದರಿಂದ;

ಇದು, ಭಾರತ ಗಣರಾಜ್ಯದ ಎಪ್ಪತ್ತೂರನೇ ವರ್ಷದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಧಾನಮಂಡಲದಿಂದ ಈ ಮುಂದಿನಂತೆ ಅಧಿನಿಯಮಿತವಾಗತಕ್ಕದ್ದು:-

1. ಸಂಕ್ಷಿಪ್ತ ಹೆಸರು ಮತ್ತು ಪ್ರಾರಂಭ.- (1) ಈ ಅಧಿನಿಯಮವನ್ನು ಕರ್ನಾಟಕ ವಿಧಾನಮಂಡಲದವರ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿ ವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2022 ಎಂದು ಕರೆಯತಕ್ಕದ್ದು.

(2) ಇದು 2022ರ ಏಪ್ರಿಲ್ 1ನೇ ದಿನಾಂಕದಿಂದ ಜಾರಿಗೆ ಬರತಕ್ಕದ್ದು.

2. 3ನೇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಕರ್ನಾಟಕ ವಿಧಾನಮಂಡಲದವರ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿ ವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ರ (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 2) (ಇಲ್ಲಿ ಇನ್ನುಮುಂದೆ ಮೂಲ ಅಧಿನಿಯಮವೆಂದು ಉಲ್ಲೇಖಿಸಲಾಗಿದೆ) 3ನೇ ಪ್ರಕರಣದಲ್ಲಿ,-

(i) (1)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ "ಐವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ ``ಎಪ್ಪತ್ತೈದು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಮತ್ತು `` ಮೂರು ಲಕ್ಷ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ ``ನಾಲ್ಕು ಲಕ್ಷ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(ii) (2)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ "ಐವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ ``ಎಪ್ಪತ್ತೈದು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಮತ್ತು `` ಮೂರು ಲಕ್ಷ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ ``ನಾಲ್ಕು ಲಕ್ಷ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

3. 4ನೇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 4ನೇ ಪ್ರಕರಣದಲ್ಲಿ (1)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ `` ಎಂಬತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ಒಂದು ಲಕ್ಷದ ಅರವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

4. 5ನೇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 5ನೇ ಪ್ರಕರಣದ (2)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ ``ಒಂದು ಸಾವಿರ'' ಎಂಬ ಪದಗಳಿಗೆ ``ಎರಡು ಸಾವಿರ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

5. 6ನೇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 6ನೇ ಪ್ರಕರಣದ (1)ನೇ ಉಪಪ್ರಕರಣದ (ಎ) ಖಂಡದಲ್ಲಿ, `` ಒಂದು ಸಾವಿರ'' ಎಂಬ ಪದಗಳಿಗೆ ``ಎರಡು ಸಾವಿರ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

6. 8ನೇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 8ನೇ ಪ್ರಕರಣದ (2)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ,-

(i) (ಬಿ) ಖಂಡದಲ್ಲಿ "ಮೂವತ್ತು ರೂಪಾಯಿ" ಎಂಬ ಪದಗಳಿಗೆ ``ನಲವತ್ತು ರೂಪಾಯಿ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(ii) (ಡಿ) ಖಂಡದಲ್ಲಿ "ಎರಡು ಸಾವಿರ ರೂಪಾಯಿಗಳ" ಎಂಬ ಪದಗಳಿಗೆ "ಮೂರು ಸಾವಿರ ರೂಪಾಯಿಗಳ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(iii) ಮೊದಲನೇ ಪರಂತುಕದಲ್ಲಿ "ಎರಡು ಸಾವಿರ ಐದು ನೂರು ರೂಪಾಯಿಗಳು ಮತ್ತು ಐದು ಸಾವಿರ ರೂಪಾಯಿಗಳು"ಎಂಬ ಪದಗಳಿಗೆ "ಮೂರು ಸಾವಿರದ ಐದು ನೂರು ರೂಪಾಯಿಗಳು ಮತ್ತು ಏಳು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

7. 10ನೇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ನೇ ಪ್ರಕರಣದಲ್ಲಿ,-

(i) (1)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ ``ನಲವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ಅರವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(ii) (2)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ "ಒಂದು ಸಾವಿರ ಲೀಟರ್" ಎಂಬ ಪದಗಳಿಗೆ "ಒಂದು ಸಾವಿರದ ಐದು ನೂರು ಲೀಟರ್'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

8. 10ಎ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಎ ಪ್ರಕರಣದಲ್ಲಿ,-

(i) (1)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ ``ನಲವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ಅರವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(ii) (2)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ ``ನಲವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ಅರವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

9. 10ಡಿ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಡಿ ಪ್ರಕರಣದಲ್ಲಿ (1)ನೇ ಉಪಪ್ರಕರಣದ (ಎ) ಖಂಡದಲ್ಲಿ ``ಏಳು ನೂರಾ ಐವತ್ತು ಲೀಟರ್'' ಎಂಬ ಪದಗಳಿಗೆ "ಒಂದು ಸಾವಿರದ ಐದುನೂರು ಲೀಟರ್'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

10. 10ಇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಇ ಪ್ರಕರಣದಲ್ಲಿ, ``ನಲವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ಅರವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

11. 10ಜಿ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಜಿ ಪ್ರಕರಣದ (2)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ "ಒಂದು ಸಾವಿರ ಲೀಟರ್" ಎಂಬ ಪದಗಳಿಗೆ "ಎರಡು ಸಾವಿರ ಲೀಟರ್'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

12. 10ಐ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಐ ಪ್ರಕರಣದ (1)ನೇ ಉಪಪ್ರಕರಣದ (ಎ) ಖಂಡದಲ್ಲಿ, ``ಏಳು ನೂರಾ ಐವತ್ತು ಲೀಟರ್'' ಎಂಬ ಪದಗಳಿಗೆ "ಒಂದು ಸಾವಿರದ ಐದು ನೂರು ಲೀಟರ್'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

13.10ಜೆ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಜೆ ಪ್ರಕರಣದಲ್ಲಿ, ``ಮೂವತ್ತೈದು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ಐವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

14. 10ಕೆ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಕೆ ಪ್ರಕರಣದಲ್ಲಿ, ``ಮೂವತ್ತೈದು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ಐವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

15. 10ಎಲ್ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಎಲ್ ಪ್ರಕರಣದ (2)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ "ಒಂದು ಸಾವಿರ ಲೀಟರ್" ಎಂಬ ಪದಗಳಿಗೆ "ಒಂದು ಸಾವಿರದ ಐದು ನೂರು ಲೀಟರ್'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

16. 10ಎಂ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಎಂ ಪ್ರಕರಣದ (2)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ, "ಒಂದು ಸಾವಿರ ಲೀಟರ್" ಎಂಬ ಪದಗಳಿಗೆ "ಒಂದು ಸಾವಿರದ ಐದು ನೂರು ಲೀಟರ್'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

17. 10ಎನ್ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 10ಎನ್ ಪ್ರಕರಣದ (1)ನೇ ಉಪ ಪ್ರಕರಣದ (ಎ) ಖಂಡದಲ್ಲಿ ``ಏಳು ನೂರಾ ಐವತ್ತು ಲೀಟರ್'' ಎಂಬ ಪದಗಳಿಗೆ "ಒಂದು ಸಾವಿರದ ಐದು ನೂರು ಲೀಟರ್'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

18. 11ನೇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 11ನೇ ಪ್ರಕರಣದ (1)ನೇ ಉಪ ಪ್ರಕರಣದಲ್ಲಿ, ``ಇಪ್ಪತ್ತೈದು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ನಲವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

19. 11ಎ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 11ಎ ಪ್ರಕರಣದ (1)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ,-

(i) " ನಲವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ" ಎಂಬ ಪದಗಳಿಗೆ "ಐವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು;

(ii) ಎಂಟನೇ ಪರಂತುಕದ ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"ಅಲ್ಲದೇ ಪರಂತು, ಯಾವೊಬ್ಬ ವ್ಯಕ್ತಿಯು ಐದು ವರ್ಷಗಳಿಗಿಂತ ಹೆಚ್ಚಿನ ಸೇವೆಯನ್ನು ಸಲ್ಲಿಸಿರುವ ಸಂದರ್ಭದಲ್ಲಿ ಆತನಿಗೆ ತದನಂತರದ ಪ್ರತಿಯೊಂದು ಪೂರ್ಣಗೊಂಡ ಅವಧಿಗೆ ಪ್ರತಿ ತಿಂಗಳಿಗೆ ಐದು ಸಾವಿರ ರೂಪಾಯಿಗಳ ದರದಲ್ಲಿ ಹೆಚ್ಚುವರಿ ನಿವೃತ್ತಿ ವೇತನವನ್ನು ಸಂದಾಯ ಮಾಡತಕ್ಕದ್ದು ಅದು ಒಂದು ಲಕ್ಷ ರೂಪಾಯಿಗಳನ್ನು ಮೀರತಕ್ಕದ್ದಲ್ಲ."

20. 11ಸಿ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 11ಸಿ ಪ್ರಕರಣದಲ್ಲಿ,-

(i) (1)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ ``ಎರಡು ಲಕ್ಷ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ಎರಡು ಲಕ್ಷದ ಐವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(ii) (2)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ ``ಎರಡು ಲಕ್ಷ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳಿಗೆ "ಎರಡು ಲಕ್ಷದ ಐವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳ'' ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

21. 11ಡಿ ಹೊಸ ಪ್ರಕರಣದ ಸೇರ್ಪಡೆ.- ಮೂಲ ಅಧಿನಿಯಮದ 11ಸಿ ಪ್ರಕರಣದ ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"11ಡಿ. ಸಭಾಪತಿ, ಸಭಾಧ್ಯಕ್ಷ, ಉಪಸಭಾಪತಿ, ಉಪಸಭಾಧ್ಯಕ್ಷ, ವಿರೋಧ ಪಕ್ಷದ ನಾಯಕರು, ಸರ್ಕಾರಿ ಮುಖ್ಯ ಸಚೇತಕರು, ವಿರೋಧಪಕ್ಷಗಳ ಮುಖ್ಯ ಸಚೇತಕರ, ವಿಧಾನ ಸಭೆ ಮತ್ತು ವಿಧಾನ ಪರಿಷತ್ತಿನ ಸದಸ್ಯರ ಸಂಬಳ ಮತ್ತು ಭತ್ಯೆಗಳಲ್ಲಿ ಹೆಚ್ಚಳ.- ಸಭಾಪತಿ, ಸಭಾಧ್ಯಕ್ಷ, ಉಪಸಭಾಪತಿ, ಉಪಸಭಾಧ್ಯಕ್ಷ, ವಿರೋಧ ಪಕ್ಷದ ನಾಯಕರು, ಸರ್ಕಾರಿ ಮುಖ್ಯ ಸಚೇತಕರು, ವಿರೋಧಪಕ್ಷಗಳ ಮುಖ್ಯ ಸಚೇತಕರ, ವಿಧಾನ ಸಭೆ ಮತ್ತು ವಿಧಾನ ಪರಿಷತ್ತಿನ ಸದಸ್ಯರ ಸಂಬಳ ಮತ್ತು ಭತ್ಯೆಗಳನ್ನು ಆದಾಯ ತೆರಿಗೆ ಅಧಿನಿಯಮ, 1961ರ 48ನೇ ಪ್ರಕರಣದ ವಿವರಣೆಯ (v)ನೇ ಖಂಡದ ಅಡಿಯಲ್ಲಿ ಉಪಬಂಧಿಸಲಾದ ಬೆಲೆ ಏರಿಕೆ ಸೂಚ್ಯಂಕದ ಆಧಾರದ ಮೇಲೆ 1ನೇ ಏಪ್ರಿಲ್ 2023ರಿಂದ ಪ್ರಾರಂಭವಾಗಿ ಪ್ರತಿ ಐದು ವರ್ಷಗಳಿಗೆ ಹೆಚ್ಚಳ ಮಾಡತಕ್ಕದ್ದು."

22. 12ನೇ ಪ್ರಕರಣದ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 12ನೇ ಪ್ರಕರಣದಲ್ಲಿ,-

(i) (ಎ) ಖಂಡದಲ್ಲಿ "ಇಪ್ಪತ್ತೈದು ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳಿಗೆ "ಮೂವತ್ತೈದು ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

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(ii) (ಬಿ) ಖಂಡದ (i)ನೇ ಉಪಖಂಡದಲ್ಲಿ "ಎರಡು ಸಾವಿರ ರೂಪಾಯಿಗಳು", "ಎರಡು ಸಾವಿರದ ಐದು ನೂರು ರೂಪಾಯಿಗಳು", "ಐದು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಮತ್ತು "ಒಂದು ಸಾವಿರದ ಐದು ನೂರು ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳಿಗೆ "ಎರಡು ಸಾವಿರ ಐದು ನೂರು ರೂಪಾಯಿಗಳು", "ಮೂರು ಸಾವಿರದ ಐದು ನೂರು ರೂಪಾಯಿಗಳು", "ಏಳು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಮತ್ತು "ಎರಡು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳನ್ನು ಅನುಕ್ರಮವಾಗಿ ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(iii) (ಸಿಸಿ) ಖಂಡದಲ್ಲಿ, "ನಲವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳಿಗೆ "ಅರವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(iv) (ಸಿಸಿಸಿ) ಖಂಡದಲ್ಲಿ, "ಎರಡು ಲಕ್ಷ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳಿಗೆ "ಎರಡು ಲಕ್ಷದ ಐವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(v) (ಎಚ್) ಖಂಡದಲ್ಲಿ,-

(ಎ) (ii)ನೇ ಉಪಖಂಡದಲ್ಲಿ "ನಲವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳಿಗೆ "ಅರವತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(ಬಿ) (iv)ನೇ ಉಪಖಂಡದಲ್ಲಿ "ಹತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳಿಗೆ "ಇಪ್ಪತ್ತು ಸಾವಿರ ರೂಪಾಯಿಗಳು" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

The above translation of the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2022 (Karnataka Act 10 of 2022) shall be authoritative text in the Kannada language under section 5-A of the Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963).

ಥಾವರ್ ಚಂದ್ ಗೆಹ್ಲೋಟ್
ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರು

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಸಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಜಿ. ಶ್ರೀಧರ್
ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ
ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು
ಶಾಸನ ರಚನೆ ಇಲಾಖೆ.

ಮುದ್ರಕರು ಹಾಗೂ ಪ್ರಕಾಶಕರು:– ಸಂಕಲನಾಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಸರ್ಕಾರಿ ಕೇಂದ್ರ ಮುದ್ರಣಾಲಯ, ಬೆಂಗಳೂರು

ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ – ೪ ಎ Part – IVA	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ೦೪, ಏಪ್ರಿಲ್, ೨೦೨೫(ಚೈತ್ರ, ೧೪, ಶಕವರ್ಷ, ೧೯೪೭) BENGALURU, FRIDAY, 04, APRIL, 2025(CHAITHRA, 14, SHAKAVARSHA, 1947)	ನಂ. ೨೧೪ No. 214

PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO: DPAL 27 SHASANA 2025, BENGALURU, DATED:04.04.2025

The Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Bill, 2025 ಇದಕ್ಕೆ 2025ರ ಏಪ್ರಿಲ್ ತಿಂಗಳ 3ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2025ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:25 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ರಾಜ್ಯಪತ್ರಿಕೆ (ಭಾಗ-IV) ಯಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

KARNATAKA ACT NO.25 OF 2025

(First Published in the Karnataka Gazette Extra-ordinary on the 4th day of April, 2025)

THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES (AMENDMENT) ACT, 2025

(Received the assent of the Governor on the 3rd day of April, 2025)

An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2025.

(2) It shall come into force at once.

2. Amendment of section 3.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), (hereinafter referred to as the Principal Act), in section 3,-

(i) in sub-section (1), for the words " seventy five thousand rupees", the words "one lakh twenty five thousand rupees" and for the words "four lakhs rupees", the words "five lakh rupees" shall respectively be substituted;

(ii) in sub-section (2), for the words " seventy five thousand rupees", the words "one lakh twenty five thousand rupees rupees" and for the words "four lakhs rupees", the words "five lakh rupees" shall respectively be substituted.

3. Amendment of section 4. - In section 4 of the Principal Act,-

(i) in sub-section (1), for the words "one lakh sixty thousand rupees", the words "two lakh fifty thousand rupees" shall be substituted ; and

(ii) in sub-section (2), for the words "twenty thousand rupees", the words "twenty five thousand rupees" shall be substituted.

4. Amendment of section 8.- In section 8 of the Principal Act, in sub-section (2), in clause (d), in first proviso, for the words “three thousand five hundred rupees and seven thousand rupees” the words “five thousand rupees and ten thousand rupees” shall be substituted.

5. Amendment of section 10.- In section 10 of the Principal Act, in sub-section (1), for the words " sixty thousand rupees", the words "eighty thousand rupees" shall be substituted;

6. Amendment of section 10E.- In section 10E of the Principal Act, for the words "sixty thousand rupees", the words "eighty thousand rupees" shall be substituted.

7. Amendment of section 10J.- In section 10J of the Principal Act, for the words "fifty thousand rupees", the words "seventy thousand rupees" shall be substituted.

8. Amendment of section 10K.- In section 10K of the Principal Act, for the words "fifty thousand rupees", the words "seventy thousand rupees" shall be substituted.

9. Amendment of section 11.- In section 11 of the Principal Act, in sub-section (1), for the words "forty thousand rupees", the words "eighty thousand rupees" shall be substituted.

10. Amendment of section 11A.- In section 11A of the Principal Act,-

(i) in sub-section (1),-

(a) for the words, brackets and figures "the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2009", the words, brackets and figures " the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2025" shall be substituted;

(b) for the words "fifty thousand rupees", the words "seventy five thousand rupees" shall be substituted; and

(c) in the eighth proviso, for the words "rupees five thousand" and "rupees one lakh" the words "rupees twenty thousand" and " rupees one lakh fifty thousand" shall respectively be substituted.

(ii) in sub-section (5), in clause (ii) for the words "one lakh rupees", the words "two lakh rupees" shall be substituted.

11. Amendment of section 11C.- In section 11C of the Principal Act,-

(i) in sub-section (1), for the words "two lakhs fifty thousand rupees", the words "three lakh rupees" shall be substituted.

(ii) in sub-section (2), for the words "two lakhs fifty thousand rupees ", the words "three lakh rupees " shall be substituted.

12. Omission of section 11D.- Section 11D of the Principal Act shall be omitted.

13. Amendment of section 12.- In section 12 of the Principal Act,-

(i) in clause (c),-

(a) in sub-clause(iii) for the words "five thousand rupees" the words "twenty thousand rupees" shall be substituted.

(b) in sub-clause(iv) for the words "rupees two thousand five hundred" the words "rupees ten thousand" shall be substituted.

(ii) in clause (cc) for the words "sixty thousand rupees" the words "eighty thousand rupees" shall be substituted.

(iii) in clause (ccc) for the words "two lakh fifty thousand rupees" the words "three lakh fifty thousand rupees" shall be substituted.

(iv) for clause (h), the following shall be substituted, namely:-

"(i) one lakh ten thousand rupees per month towards meeting the expenditure incurred by him on telephone and cell phone calls, constituency allowances and postal charges;

(ii) twenty five thousand rupees as the salary of the personal Assistant and the Room Boy of the Member in the discharge of his duties as a member."

By Order and in the name of
the Governor of Karnataka,

G. SRIDHAR
Secretary to Government
Department of Parliamentary
Affairs and Legislation

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ
ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 27 ಶಾಸನ 2025, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:04.04.2025.

The Kannada Language Comprehensive Development Act, 2022 (Karnataka Act No. 13 of 2023)ರ ಪ್ರಕರಣ 6 ರಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2025 (Karnataka Act 25 of 2025) ನ ಭಾಷಾಂತರವನ್ನು ಅಧಿಕೃತ ಕನ್ನಡ ಪಠ್ಯವೆಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ (ಭಾಗ IV-A) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

2025ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ:25

(2025 ರ ಏಪ್ರಿಲ್ ತಿಂಗಳ 4ನೇ ದಿನಾಂಕದಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಮೊದಲು ಪ್ರಕಟವಾಗಿದೆ)

ಕರ್ನಾಟಕ ವಿಧಾನಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿ ವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2025

(2025 ರ ಏಪ್ರಿಲ್ ತಿಂಗಳ 3ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರಿಂದ ಒಪ್ಪಿಗೆಯನ್ನು ಪಡೆಯಲಾಗಿದೆ)

ಕರ್ನಾಟಕ ವಿಧಾನಮಂಡಲದ ಸಂಬಳಗಳು, ನಿವೃತ್ತಿ ವೇತನಗಳು ಮತ್ತು ಭತ್ಯೆಗಳ ಅಧಿನಿಯಮ, 1956ನ್ನು ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಒಂದು ಅಧಿನಿಯಮ.